

2711

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA 52/2024

IN THE MATTER OF

Navjot Singh Sidhu & others

.... Applicants

Versus

State of Punjab & others

.... Respondents

REPLY TO THE APPLICATION BY WAY OF AFFIDAVIT DATED 31.03.2025

Dated: 15/4/25

Applicants

Submitted By



MAHESH PURJ

APPLICANT

Sh.

Advocate

Counsel for Applicants

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REPLY TO THE APPLICATION BY WAY OF AFFIDAVIT DATED 31.03.2025

Sir,

The applicant respectfully submit as under:

Preliminary Objections:

1. That the application of the respondents is neither competent nor maintainable in the eyes of law. the state awarded the work to prepare the DSR for District Rupnagar to the company namely "RSP Green Development and Laboratories Private Limited" somewhere in April- May 2022. It was later discovered that the M.sc (Geology) marksheet of Mr. Pinaki Roy, the Managing Director of the above said company was found to be fake by SEAC, Tripura as mentioned in their 6th meeting held on 21.01.2023 vide item number 5 Annexure A1 attached. It is pertinent to mention here "That on 18.11.2024, a reply was given by the Respondent, Deputy Commissioner Rupnagar, Ms. Aashika Jain. However, upon obtaining information through an RTI application, the applicant discovered that Mr. Himanshu Jain was the Deputy Commissioner of Rupnagar on the said date. The reply received under the RTI is annexed herewith as Annexure A-2 and the translation of the same is Annexure A-2/1. It appears that no officer is taking serious steps to curb illegal mining."
2. That the respondents are not serious about the mining operations as number of times several requests were sent by the applicants to the



respondents but of no use. Prior to the public hearings for 4 mining sites at villages Chandpur Bela and Nangran III on 08.01.2024 and Village Dayapur 09.01.2024 and Villages Palsari and Nangran I and ii on 15.01.2024. the Ilaqa Sangarash Committee, though unrecognized in its communication had raised objections to these public hearings which is Annexure 3 to 5 attached. It is pertinent to mention here that even during these public hearing people had overwhelming rejected these sites which is attached as Annexure 6 to 9. The minutes has prepared by the concerned department. Despite all these SEIAA Punjab gave Environmental clearance to Village Chandpur Bela on dated 15.03.2024, Palsari on dated 15.04.2024 and Nangran I, II and III on dated 31.07.2024 which are attached as Annexure 10 to 13. Subsequently, the work was allotted to the contractors and mining is going on at mining sites Nangran I, II and III and Village Chandpur Bela.

3. That it is also pertinent to mention here that rampant illegal mining activities have been ongoing for approximately the past two decades within the sub-divisions of Nangal and Sri Anandpur Sahib, District Rupnagar (Ropar), specifically in the riverbeds of the Sutlej and Swan Rivers and the Shivalik Hills, particularly in and around Village Nangran Kalmot/Mauza Kheda Kalmot, Hadbast No. 272, Tehsil Nangal. It is pertinent to note that, in response to the notice issued in Original Application No. 624/2023 titled "Hills Vanish as Illegal Mining Rampant in Beat Area", the Deputy Commissioner, Hoshiarpur, vide communication No. 7168/DRA(M&T) dated 26.12.2023, has unequivocally acknowledged the existence of such illegal mining (Annexure 14). In further support of this submission, the Applicants have annexed photographic evidence marked as Annexures 15 to 27, which depict the degradation of the Shivalik Hills in Village Kheda Kalmot, as recorded through Google Earth Pro imagery spanning from the year 2013 to 2023. Additionally, recent drone footage, captured in the last week of March 2025, showcasing the current state of the Shivalik Hills, the stretches of the Swan River from the Himachal Pradesh border to its confluence with the Sutlej River, and the adjoining areas of the Sutlej River near Village Agampur, Tehsil Anandpur Sahib, is being submitted separately for your kind perusal and consideration via a pen drive.

On Merits:

1. That para 1 of the application is matter of record.



2. That para 2 of the application is wrong and denied. The clause 4.1.1. sub clause (p) is self-explanatory and its twostep process for public consultation followed by public hearing in the preparation of final list of sand mining areas to be included in DSR. The chapter 4 clause 1.1. sub clause p is as under:

p) public consultation-The Comments of the various stakeholders may be sought on the list of mining lease to be auctioned. The State Government shall give an advertisement in the local and national newspaper for seeking comments of the general public on the list of mining lease included in the DSR. The DSR should be placed in the public domain for at least one month from the date of publication of the advertisement for obtaining comments of the general public. The comments so received shall be placed before the sub-divisional committee for active consideration. The final list of sand mining areas [leases to be granted on riverbed & Patta land/Khatedari land, de-siltation location (ponds/lakes/dams), M-Sand Plants (alternate source of sand)] after the public hearing needs to be defined in the final DSR in the format as per Annexure-V.

3. That para 3 of the application is wrong and denied as the DSR so prepared have not followed the Sustainable Sand Mining Management Guidelines 2016 and the Enforcement and Monitoring Guidelines for Sand Mining 2020.

4. That the para 4 of the application is wrong and denied. The exact provisions in the Guidelines 2020-chapter 4 clause 1.1. sub clause m is as under:

(m) The mining outside the riverbed on Patta land/Khatedari land be granted when there is possibility of replenishment of material. In case, there is no replenishment then mining lease shall only be granted when there is no riverbed mining possibility within 5 KM of the Patta land/Khatedari land. For government projects, mining could be allowed on Patta land/Khatedari land but the mining should only be done by the Government agency and material should not be used for sale in the open market.

Even in chapter 4.3 under the heading MINING PLAN sub clause (s) has been further retreated as follows:

s) Mining Plan for the mining leases(non-government) on agricultural fields/Patta land shall only be approved if there is a possibility of replenishment of the mineral or when there is no riverbed mining possibility within 5 KM of the Patta land/Khatedari land. For government projects mining could be allowed on Patta land/Khatedari land but the mining should only be done by the Government agency and material should not be used for sale in the open market.

5. That para 5 of the application is wrong and denied. In fact, the state awarded the work to prepare the DSR for District Rupnagar to the company namely "RSP Green Development and Laboratories Private Limited" somewhere in April- May 2022. It was later discovered that the M.sc (Geology) marksheet of Mr. Pinaki Roy, the Managing Director of the above said company was found to be fake by SEAC, Tripura as mentioned in their 6th meeting held on 21.01.2023. In the same meeting SEAC Tripura further recommended to SEIAA Tripura to blacklist "RSP Green Development and Laboratories Private Limited" in the Tripura State and also to take appropriate action against Shri Pinaki Roy for illegally signing in the mining plans as Geologist and same is attached as already Annexure 1.

6. That the contents of para 6 of the application are wrong and misleading. The replenishment study under chapter 5 titled as "Replenishment Study" in the Guidelines 2020 has been discussed in detail and needs to be followed in letter and spirit to access the accurate deposits of mineable River Bed Material which is duly mentioned in the chapter 5.1 which is as follows:

5.1 Generic Structure of Replenishment Study

Initially replenishment study requires four surveys. The first survey needs to be carried out in the month of April for recording the level of mining lease before the monsoon. The second survey is at the time of closing of mines for monsoon season. This survey will provide the quantity of the material excavated before the offset of monsoon. The third survey needs to be carried out after the monsoon to know the quantum of material deposited/replenished in the mining lease. The fourth survey at the end of March to know the quantity of material excavated during the financial year. For the subsequent years, there will be a requirement of only three surveys. The results of year-wise surveys



help the state government to establish the replenishment rate of the river. Based on the replenishment rate future auction may be planned.

Methodology for replenishment study requires highly technical and scientific calculations based on accurate data like length of river, altitude of the river, peak time discharge of river and other geographical and precipitation characteristics of the region in the DSR of District Rupnagar. The basic data as mentioned in Annexure R-4-1 (page 1804, para no. 3 table no. 17 on page number 59 of approved DSR) the corrected details of drainage system are still not correct and accurate. These figures are completely different from peak time discharge from various passages, super passages, syphons and aqueducts as obtained from Bhakra Beas Management Board, Nangal for the years 2013-2023 and the same is Annexure 28. The classic example is Usmanpur choe at serial number 12 shows the peak time discharge of 2,50,000 Cusecs is Annexure 28. Similarly the other glaring mistake as mentioned on page number 1803/1804 is regarding forest land cover in the table number 7 of page number 37 of approved DSR for District Rupnagar as provided by DFO Rupnagar vide letter number 11626 dated 31.01.2024, showing area closed under section 4 and 5 of P.L.P.A. 1900 covering private forest to the tune of 26338.41 hectares or 263.38 sq. kms. There is no details available neither in the DSR nor in the Revenue Department of District Rupnagar and it is pertinent to mention here that the maximum illegal mining is taking on these forest lands. Moreover, most of the agricultural and patta lands as shown in the DSR are these forest lands or fertile agricultural lands. Another classic example in table number 8 on page number 41 of revised and approved DSR, in which on serial number 46 shows the total forest land of Village Bhallan, Hadbast number 273, Tehsil Nangal, District Rupnagar is only 9 acres whereas the area shown in the record of DFO Rupnagar as covered private forest under section 4 and 5 of P.L.P.A. 1900 is 497 acres.

The one column is completely missing from table number 18, page number 10. Even the correct details of the salient features of rivers and streams on column showing the ALTITUDE AT ORIGIN is completely missing. The place of origin of Satluj river is shown as foothills of Shivalik and on serial number 26 Sirsa Nadi is shown as Manasrover -Rakas Lakes

7. That para 7 and 8 of the application is matter of record up to the DSR was uploaded on the District Web Portal of District Rupnagar but rest of the contents of these paras are wrong and denied. The public hearing was never conducted by the respondents. The respondents failed to provide the date on which the work order to prepare the DSR for District Rupnagar was given to M/S RSP Green Development and Laboratories Private Limited. A careful perusal of para no. 5 shows that the process of preparation of the DSR was definitely started after 12.04.2022 and completed before 01.09.2022 when the draft DSR was put on a public domain/ web portal of District Rupnagar. This means the whole process i.e. placing the work order to RSP Green Development and Laboratories Private Limited till the preparation of draft DSR, was completed in just 5 months.
8. That para 9 of the application is wrong and based on baseless facts. The Guidelines of 2016 and 2020 have been largely ignored while preparing the DSR for District Rupnagar.
9. That para 10 of the application is also wrong and misleading and not based on facts. At no point of time the original DSR approved on 27.12.2022 and subsequent amendments approved on 17.08.2023 and 15.07.2024 were ever put for Public Hearing. No public hearing regarding the DSR Rupnagar was ever held as required under 4.1.1. sub clause (p) of 2020 guidelines. Hence, taking into consideration the objections and suggestion from the public does not arise at all.
10. That para 11 and 12 of the application is absolutely wrong and denied. The applicant concealed the material facts from this LD. Tribunal. No process for public consultation and public hearing was followed. In addition to it, no survey, audit etc. were conducted. It is pertinent to mention here that the applicant alleged in the para no. 11 of the application that there were certain inaccuracies noted by the department of Mines and Geology but the said inaccuracies was not minor or clerical mistakes rather the said inaccuracies were dealt with the basic structure of the DSR. Furthermore, it is self-explanatory in the annexure R3 of the respondent that "would alter all the important parameters of the DSR including core information like extent and location of the deposits/replenishment rates" which clearly shows that no public hearing and survey of the lands were conducted by the respondents. It



is also absolutely wrong and denied that the said mistakes are inconsistencies, typographical errors and discrepancies found during verification with official records rather it is matter of negligence and casualness toward the whole process.

11. That para 13 of the application is absolutely wrong and denied. The applicant has to prove it strictly. It is pertinent to mention here that it was the applicants that who took the responsibility or initiative and wrote the letters time to time to the administration and concerned departments.
 12. That para 14 of the application is also absolutely wrong and denied. Para 3 of the preliminary Objection may please be read as part and parcel in reply to this para.
 13. That para 15 of the application is wrong and denied. This is an exercise in futility and to mislead this Hon'ble Tribunal.
 14. That para 16 of the application is also wrong and denied. The DSR as approved vide letters 27.12.2022 should be discontinued as the same has not been prepared as per the Guidelines of 2016 and 2020.
 15. That in para 17 all the leases so far granted on the basis of DSR approved vide letter dated 27.12.2022 should be cancelled immediately.
 16. That para 18 and 19 of the application is wrong and denied. The respondent concealed the material facts from this Ld. Tribunal. Therefore, the respondents are not entitled for any kind of relief from this LD. Tribunal.
- It is therefore prayed that in the light of above stated facts and submissions the original application 52/2024 may please be allowed in the interest of justice.

DATED - 15/4/25

SUBMITTED BY

(m)
Lury

MAHESH PURI
APPLICANT

2719

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA 52/2024



IN THE MATTER OF

Navjot Singh Sidhu & others

.... Applicants

Versus

State of Punjab & others

.... Respondents

AFFIDAVIT

I, Mahesh Puri aged about 36 S/O Sh. Rampal Puri Residence of village ans P.O Bhallan Tehsil-Nangal District -Ropar do hereby solemnly affirm and declare as under do hereby solemnly affirm and declare as under: -

- 1. That the contents of the preliminary objections para no. 1 to 3 of the reply to the application in the shape of affidavit and on merit para no. 1 to 16 are true and correct.
- 2. That the annexures annexed to the reply to the application in the shape of affidavit are true and correct.

Identified the Deponent.
Adv. Vishal Sena

Deponent

VERIFICATION: -

Verified at Anandpur Sahib on this 16 day of April 2024 that the contents of the above affidavit are true and correct which is based on the record of decree holder company and nothing material has been concealed therefrom.

Verified that the above Affidavit has been Declared on Solemn affirmation before me this day 16 of the April 2024 at Nangal by Shri. Vishal Sena Adv. who has been identified Shri. Mahesh Puri Affidavit and be Seens Perfectly to understand the same at the time of 2-30 PM making it Sr. No. 9

Deponent

Oath Commissioner

Amr...

①

5. Verification of the M Sc. Certificate and Final year statement of marks of Sri Pinaki Roy in Geology in the year 2015. Response received from the Principal of the college-reg.

The communication of the Principal, Ramdev Mahavidyalaya was placed before the Members of SEAC, Tripura for examination. In the letter of the Principal, Ramdev Mahavidyalaya, it is clearly stated that "Pinaki Roy's M.sc mark sheet is fake. This course is not recognized by our institute. That's why there is no record of them in our organization". After careful examination, the SEAC, Tripura has recommended the SEIAA, Tripura to blacklist RSP Green Development & laboratories Pvt. Ltd. in the Tripura State and also to take appropriate action against Sri Pinaki Roy for illegally signing in the Mining Plans as Geologist.

Recommended & Approved by

Umesh

06/03/2023
Prof. Umesh Mishra,
Chairman, SEAC, Tripura

[Signature]
05/03/2023
Shri Swapan Kumar Das,
Member, SEAC, Tripura

[Signature]
08/03/2023
Dr. Samrat Goswami,
Member, SEAC, Tripura

[Signature]
08/05/23

Dr. Arjun Kumar De
Member, SEAC, Tripura

[Signature]
06/3/23
Dr. Mihir K Das
Member Secretary, SEAC, Tripura

ਵੱਲੋ,

ਅਫਸਰ ਇੰਚਾਰਜ
ਅਮਲਾ ਸ਼ਾਖਾ।

ਵੱਲ

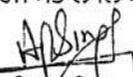
ਲੋਕ ਸੂਚਨਾ ਅਫਸਰ,
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਰੂਪਨਗਰ।

ਨੰਬਰ/੦੩੬...../ਅਮਲਾ

ਮਿਤੀ 3/3/2025

ਵਿਸ਼ਾ :- ਆਰ.ਟੀ.ਆਈ. ਐਕਟ 2005 ਤਹਿਤ ਸੂਚਨਾ ਲੈਣ ਬਾਰੇ।

ਹਵਾਲਾ :- ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਨੰ. 145/44/2025/ਆਰ.ਟੀ.ਆਈ. ਮਿਤੀ 10-09-2025 ਦੇ ਸਬੰਧ ਵਿੱਚ।
ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਸ੍ਰੀ ਹਿਮਾਂਸੂ ਜੈਨ,
ਆਈ.ਏ.ਐਸ. ਜੀ ਵੱਲੋਂ ਮਿਤੀ 13-09-2024 ਨੂੰ ਇਸ ਜਿਲ੍ਹੇ ਵਿੱਚ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਰੂਪਨਗਰ ਜੁਆਇੰਟ ਕੀਤਾ
ਗਿਆ ਸੀ। ਸ੍ਰੀ ਹਿਮਾਂਸੂ ਜੈਨ, ਆਈ.ਏ.ਐਸ., ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਰੂਪਨਗਰ ਮਿਤੀ 09-11-2024 ਤੋਂ ਮਿਤੀ
17-11-2024 ਤੱਕ Advance Management Program at Hyderabad ਵਿਖੇ ਟ੍ਰੇਨਿੰਗ ਤੇ ਰਹੇ ਹਨ। ਇਹਨਾਂ
ਦੀ ਟ੍ਰੇਨਿੰਗ ਦੌਰਾਨ ਸਰਕਾਰ ਵੱਲੋਂ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਰੂਪਨਗਰ ਦੀ ਅਸਾਮੀ ਦਾ ਵਾਧੂ ਚਾਰਜ ਸ਼੍ਰੀਮਤੀ ਅਸ਼ਿਕਾ ਜੈਨ,
ਆਈ.ਏ.ਐਸ., ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਐਸ.ਏ.ਐਸ. ਨਗਰ ਨੂੰ ਦਿਤਾ ਗਿਆ ਸੀ। ਸ੍ਰੀ ਹਿਮਾਂਸੂ ਜੈਨ, ਆਈ.ਏ.ਐਸ.,
ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਰੂਪਨਗਰ ਜੀ ਵੱਲੋਂ ਮਿਤੀ 18-11-2024 ਨੂੰ ਟ੍ਰੇਨਿੰਗ ਉਪਰੰਤ ਚਾਰਜ ਸੰਭਾਲ ਲਿਆ ਗਿਆ ਸੀ।


ਸਹਾਇਕ ਕਮਿਸ਼ਨਰ (ਜ)
ਵ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਰੂਪਨਗਰ।

2722

A-2/1

As mentioned in the above letter, Shri Himanshu Jain, IAS, joined as Deputy Commissioner, Rupnagar, on 13-09-2024. He was on training for the Advanced Management Program in Hyderabad from 09-11-2024 to 17-11-2024. During his training period, the government assigned additional charge of the post of Deputy Commissioner, Rupnagar, to Mrs. Ashika Jain, IAS, Deputy Commissioner, S.A.S. Nagar. Shri Himanshu Jain, IAS, resumed charge as Deputy Commissioner, Rupnagar, on 18-11-2024 after completing his training

2723

Annexure 3
②

December 22, 2023

To

The Chairman,

State Environment Impact Assessment Authority, Punjab

Chandigarh

Dear Sir/Madam,

Subject: No to grant permission for starting mining operations pending Environmental Clearance / Terms of References issued to the mining sites as per approved District Survey Report (DSR) District Rupnagar

On behalf of the Ilaqa Sangarsh Committee, Sri Anandpur Sahib, District Rupnagar, I would like to bring your kind attention to the item numbers 273.09 and 273.10 on the agenda of 273rd meeting of State Environment Impact Assessment Authority (SEIAA) to be held on 26.12.2023

1. River Sutlej enters plains of Punjab at Nangal. Dams at Nangal and Bhakra were dedicated to the nation in 1954 and 1963 respectively. For the last 60 to 70 years there is no fresh river bed material (RBM) that might have been deposited in the riverbed or along riverbanks of Sutlej. Till the confluence of rivers Sutlej and Swan or Suan near village Agampur on the left and Saidpur on the right for a stretch of approximately 20 kms only two small rivulets/khads namely Gagge Khad(length 2 kms) and Donal Khad(length 8 kms) fall in the mainstream Sutlej and hardly bring any significant amount of RBM during rainy season. The District Survey Report (DSR) for Rupnagar District published in 2023 and Punjab State Minor Mineral Policy 2023 have included 33 sites covering 395 acres in Annexures I & IV to mine RBM and the further process has been initiated by the Department of Mines and Geology, Punjab Government.
2. While calculating the annual deposit data during Pre monsoon and Post monsoon 35 ghats have been shown to collect the data(pages 74 to 76, Table no 20). Actually 29 of these ghats are in the stretch of 20 kms (from Nangal Dam to the confluence of Rivers Sutlej and Suan) where there is no Replenishment.
3. To calculate the Probable Replenishment on page 97 Dandy-Bolton formula has been applied. The catchment area shown is 609 square kms for River Sutlej. In fact, to calculate the catchment area Table Nos 17 & 18 on pages 60 & 61, DSR 2023, show that 26 small or big rivers/khads including Sutlej flow in the district along with their respective lengths and area drained. River Sutlej, as per Table No 17, drains 19,01,22,493.5 sq. kms. which is 57 times the area of India. Same is the story of other streams and khads. Interestingly these figures have been straightway taken from DSR 2016 (Table Nos 12 & 13, pages 33 & 34). The resultant figures are for the entire district and the proposed mining sites in the DSR as well as in the Mining Policy are in an area

with no Replenishment. Therefore, this entire exercise is wrong, misleading and questionable.

4. River Swan is completely missing from both the DSRs. Infact this river, a major tributary of River Sutlej, after entering Punjab from adjoining HP flows for about 12 to 14 kms before falling into River Sutlej. The main thrust of the mining, legal or illegal, and crushing industry has been the riverbed and banks of this river. More than one hundred crushing or screening plants legal or illegal are operating day and night flouting all norms in this stretch. In DSR 2016, it was proposed to mine 60% of 12 kms area in length, 100 mtrs in breadth and 1.5 mtr in depth resulting in 15,25,392 MT or 3,81,34,800 cft available mined material and subsequently tenders were floated and works allotted. In the following years upto 2022 till the completion of the allotted works this area has seen devastation at the hands of unscrupulous mining contractors and crushing owners with the connivance of various government departments. By the same formula it can be presumed that actual mining done is at least 50 times more (12 kms length \times 500 mtrs breadth \times 15 mtrs depth will yield 1,90,67,40,000 cft or 7,62,69,600 MT).
5. In the DSR 2023, the proposed 45 mining sites covering 1389 acres in Annexures I & IV in the Punjab State Minor Mineral Policy 2023 having both riverbed as well as Agriculture/Patta/Khatedari lands are in the riverbed of River Swan and Shivalik Hills in Nangal Sub Division. During the last one and half year in the absence of sanctioned and auctioned mining sites rampant illegal mining is going on unabated with the connivance of the administration and government. This entire stretch is widened and deepened more than 40 feet. Whatever Replenishment takes place during monsoon season is excavated illegally during monsoon season only. There is no mechanism to check illegal mining. Again the proposed availability of minable material is wrong and misleading.
6. In DSR 2023 a new category of mining has been added i.e. Agriculture land/Patta/Khatedari lands include 44 sites spreading over 882 acres covering fertile agricultural land as well as Shivalik Hills. There are only 2 sites covering 12 acres in Ropar Sub Division, 6 sites covering 50 acres in Chamkaur Sahib Sub Division, 8 sites covering 20 acres in Anandpur Sahib Sub Division and rest of the 28 mining sites covering 800 acres are in Nangal Sub Division. Village Nangran Kalmot, Hadbast No 272, Tehsil Nangal, has the distinction of having 22 sites covering 714 acres and out of these only 3 sites covering 52 acres are over the fertile land on the right and left banks of River Swan while rest of the 19 sites covering 664 acres are in Shivalik Hills where illegal mining is rampant and close to a dozen crushing units are operating day/night. A careful perusal of pages 506 to 511 of DSR 2023 reveals rampant illegal mining in the Shivalik Hills and inclusion of these Hills as agricultural lands. All these mining sites in the Hills are within 500 meters of each other but to avoid Environmental Clearance from the Government of India these have been divided into 5 clusters so EC could be managed from SEIAA.
7. Like the previous DSR 2016 the present DSR 2023 has been prepared in a casual manner. Data/figures provided by different departments don't match and are contradictory. Some of the examples are as follows:-

- a) Table No 6 on page 30 shows 4 Blocks in Ropar district and these are Anandpur Sahib, Chamkaur Sahib, Nangal and Rupnagar. Actually Nangal is a Sub Division not a Block and these 5 Blocks are Anandpur Sahib, Nurpur Bedi, Rupnagar, Chamkaur Sahib and Morinda.
- b) The geographical extent of Rupnagar District differs from one table to another. As per Table no 6 the total area of Blocks is 1356 square kms where as area shown in Table No 7 on page 31 is 1382 square kms and if forest department is to be believed this area would be 2117 square kms (as 2011 census area under forests is 517 square kms which is 24.42% of the whole district). Even DSR 2016 has contradictory figures as far as geographical extent of the district is concerned. Last paragraph on page 4 describes this extent as 1440 square kms and Table No 8 on page 25 shows 1369 kms.
- c) The classic example of contradictory figures regarding area under forest cover has been provided by the district forest department, Rupnagar. On page 31 Table No 7 area under Deciduous forests and Shrubs land is 218 square kms and 390 square kms respectively and it adds up to 608 square kms. On page 32 as per 2011 census this figure is 517 square kms. Interesting following pages from 33 to 44 Table No 8 village wise land under forests is shown. After tabulation this figure turns out to be 10240 acres or 4096 hectares or 40.96 square kms. There are huge tracts of area under Sections 4 & 5 of PLPA 1900 in most of the 617 villages of the district e.g. in village Bhallan, Hadbast No 273, Tehsil Nangal, area under Section 4 is approximately 495 acre but according to Table No 8 on page 42 at Sr No 46 area under forests is only 9 acres. This is the same story in most of the villages.
- d) In the previous DSR 2016 area shown under forests is 26403 hectares or 264.3 square kms on page 25 Table No 8. But Table No 10 on page 29 shows this area as 31937 hectares or 319.37 square kms.
- e) Another classic example is the Drainage department. The data regarding rivers flowing in the district, their drained areas, drainage patterns etc shown in Table Nos 17 & 18 on pages 59 to 61 have practically been copied and pasted from previous DSR 2016 as shown in Table Nos 12 & 13 on pages 33 and 34 and have the same mistakes e.g. Sutlej River is shown to be draining in an area covering 19,01,22,493 square kms which is 57 times the total area of our country. The River Swan is completely missing from the same tables in both the DSRs. The catchment area shown in table on page 96 is for River Siswan as is evident on page 97 in the DSR 2023.

35 Ghats were supposedly established to calculate annual deposits in the riverbed of River Sutlej. Incidentally 29 of these ghats are shown in a 20 km stretch starting from Nangal Dam to the confluence of Rivers Sutlej and Swan where Replenishment is zero. Thus, the figures derived to apply to Dandy-Bolton formula are based on frivolous data and due to huge mistakes in the collection process these figures can not be relied upon.

8. How was the lowest point of the riverbed determined as there is no description of "BATHYMETRIC SURVEY" in the DSR ? (Bathymetric surveys allow us to measure the depth of a water body as well as map the underwater features of a water body) Therefore, the mining depth of 3 meter to 2 meters is questionable.

9. What is the methodology adopted and how did the surveyors reach the site to determine the elevation of the sand bars when the river is flowing on both sides?
10. DSR 2023 does not show any study on maintaining "ECO FLOW" in the rivers or E-Flow of rivers where mining has been proposed.
11. The "Sustainable Sand Mining Management Guidelines 2016"(SSMMG) and "Enforcement and Monitoring Guidelines for Sand Mining 2020"(EMGSM) including other instructions issued from time to time by Ministry of Forests, Environment and Climate Change, Government of India have either been ignored or followed in minor or insignificant manner. Few of the examples are as follows:-
- The rate of Excavation, under no circumstances, can be more than the rate of Replenishment. In the above mentioned SSMMG & EMGSM the issue of Replenishment has been extensively dealt with under various chapters especially in pages 27 to 33 in the latter.
 - As required in EMGSM, pages 6 to 8 and page 46 every mining site must have Annual as well as Environment Audit and a committee constituted to complete this exercise is required to include...three non-government members representing the local population.
 - Similarly, before declaring any site as a mining site and inclusion in the DSR, there is a requirement of Public Consultation and Public Hearing in EMGSM page 19 chapter 4.1.1. sub clause -p and SSMMG page 55 sub clause 7.
 - Data provided by different departments like Forests, Development and Panchayats, Drainage, Agriculture, Mines etc is either factually incorrect and wrong or resultant tabulation is hurriedly calculated. The DSR for Rupnagar District cannot be relied on for authenticity and correct figures. (If given a chance all the above mentioned and other discrepancies/shortcomings can be argued and proved).

Yesterday a NGT team visited Shivalik Hills but their visit was kept a secret and local people were not even informed. In another development a high level bridge on River Swan at village Ailgran on Nangal - Kalwan- Nurpur Bedi- Ropar road was declared unsafe and subsequently closed for all kinds of traffic.

In view of the above you are, therefore, requested to immediately a) scratch the present DSR for Rupnagar, b) ensure stopping of rampant illegal mining and crushing operations in the state, c) to take necessary steps to ascertain the loss caused to the state exchequer and bring culprits of this economic offense and environmental damage to the book.

Thanking you,

Yours Sincerely,

Tikka Yashvir Chand

For and On behalf of

Ilaqa Sangarsh Committee, Sri Anandpur Sahib, District Rupnagar

2727

Annexure 4

(4)

To,

Sh. Anurag Verma IAS,

The Chief Secretary,

Punjab.

Subject: Not to grant permission to mining in the Shivalik Hills of Village Nangran Kalmot, Hadbast no. 272, Tehsil Nangal, District Rupnagar.

Respected Sir,

I on behalf of "Ilaqa Sangarsh Committee" Sri Anandpur Sahib, District Rupnagar would like to draw your attention to the following:

1. That Village Nangren Kalmot, Hadbast number 272, Tehsil Nangal, District Rupnagar is a big Village spreading over 3500 acres approximately covering fertile land, river bed of River Swan and Shivalik Hills touching the boundary of the District Hoshiarpur.
2. That Mauza Khera or Khera Kalmot, though a separate Panchayat yet is integral part of Village Nangran Kalmot having common Hadbast no. 272.
3. That Shivalik Hills in Khera Kalmot are designated as 'Pahadi Zone' in revenue records though land measuring approximately 1500 acres is not covered under section 4&5 of PLPA 1900 yet the same can not be classified as agricultural land as per Survey of India toposheets and

Google Earth Maps the Hills and forest cover are very visible.

4. That DSR 2023 for District Rupnagar shows 19 mining sites, covering 649 acres in Village Khera Kalmot and 3 mining sites in Village Majari covering 25 acres shows this land as agricultural land.
5. That more than a dozen crushing units, both registered and unregistered, have come up in this area and purchased most of the land in this 'Pahadi Zone' and adjoining villages indulging in illegal mining and crushing. The replies of District Magistrate Hoshiarpur and District Magistrate Rupnagar in O.A. no. 624 of 2023 is being reproduced here.

P.T.O.

**Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi**

Original Application no. 624 of 2023

**Reply by way of Affidavit on behalf of respondent number no. 5,
Deputy Commissioner, Rupnagar.**

I, Deputy Commissioner Rupnagar, do hereby solemnly affirm
and state as under;

Respectfully Showeth that:-

- 1) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in The Tribune titled "Hills vanish as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. It was reported that the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi Mansowal along with Mahindpur, Kheda Kalmot, Bhangla, Haripur, Plata and Sapalwan Salsunga of Rupnagar District have ravaged the green cover by illegal mining. The news Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and in spite of the complaints, no action is being taken by the competent authorities.
- 2) That, this office has put in place a monitoring mechanism in which it is holding special meetings with Senior Superintendent of Police, Rupnagar, Mining Department, Pollution Control Board Regional Unit, Rupnagar and concerned Sub Divisional Magistrates and had instructed them to submit a detailed report with special reference to Khera Kalmot mining zone. (Annexure P1)
- 3) After that a committee was also formed vide letter no.987-90/A/.D.R.A-3 dated 20.02.2024 by the Additional Deputy Commissioner (General),

INDIA

021

05 MAR 2024

Rupnagar and all stakeholders were instructed to submit pointwise detailed joint report. The detailed report along with the notification of the committee is enclosed at (Annexure-P2).

- 4) The committee submitted its joint report on 24.02.2024 with reference to the order dated 20.02.2024 and in compliance with the interim order in OA no. 624 of 2023 as follows:-

a) As per report of mining department In Khara Kalmot Crusher Zone, total 15 no. of crusher units exist, out of which, right now 6 no. of crusher units are registered with Mining & Geology Department. It is submitted that registration of 04 no. of crushers is revoked by Director, Mining and Geology, Punjab, and cases of additional 06 No. of Cases of revocation of crusher registrations sent via E-office file No. 644309 Dated 05/02/2024 and 637836 Dated 25/01/2024 to higher authorities and is under process. As of 26.02.2024 current status of registration of crushers in Khara kalmot zone is as below:

Active Registered	Registration Revoked	Unregistered
1. Akme Stone Crusher	1. Ganga Stone Crusher	1. Bajri Bazar Stone Crusher
2. Dasmesh Stone Crusher	2. Grewal Stone Crusher	2. Guru Kirpa Stone Crusher
3. Gill Stone Crusher	3. Kalgidhar Stone Crusher	3. Ludhiana Crusher & Builders Pvt. Ltd.
4. Gurvinder Doaba Stone Crusher	4. New Satluj Stone Crusher Unit-1	4. Mahindra Stone Crusher
5. Mahavir Stone Crusher		5. Soma Stone Crusher Unit-1
6. New Punjab Aggregates and Mineral Pvt. Limited		



1AR :

[Handwritten signature]

9 5 MAR 2024

As per PPCB, 07 no. of crusher units Consent to Operate (CTO) are Revoked/Direction issued and 03 no. cases of revoking of CTOs are in process.

Moreover, the mismatch between figures of Mining and PPCB department occurred because out of 13 crushers as reported in OA no. 624 of 2023, only 04 belonged to Khera Kalmot Zone, rest 09 were from crusher zones other than Khera Kalmot. So, 09 number of crusher units that belong to crusher zone other than Khera Kalmot may not be considered in this reply. The mistake is inadvertent and is highly regretted.

As per Mining Department		As per PPCB	
Name of Crusher Units whose registration revoked by competent authority	Name of Crusher Unit whose process of registration revocation is under process	Name of Crusher Unit whose CTO revoked/Direction issued by competent authority	Name of Crusher Unit whose process of CTO revocation are under process
1) Ganga Stone Crusher (Vill Khera Kalmot), 2) Kalgidhar Stone Crusher (Vill Khera Kalmot), 3) New Satluj Stone Crusher Unit-1 (Vill. Khera Kalmot) 4) Grewal Stone Crusher (Vill Khera Kalmot)	1) Gill Stone Crusher 2) Mahavir Stone Crusher 3) Gurvinder Doaba Stone Crusher 4) Guru Kirpa Stone Crusher 5) Dasmesh Stone Crusher 6) New Punjab Aggregates and Mineral Pvt. Limited (E-office file No. 644309 Dated 05/02/2024 and 637836 Dated 25/01/2024)	1) Gill Stone Crusher 2) Guru Kirpa Stone Crusher 3) Dasmesh Stone Crusher 4) Ganga Stone Crusher (Vill Khera Kalmot), 5) Kalgidhar Stone Crusher (Vill Khera Kalmot), 6) New Satluj Stone Crusher Unit-1 (Vill. Khera Kalmot) 7) Grewal Stone Crusher (Vill Khera Kalmot)	1) Mahavir Stone Crusher 2) Gurvinder Doaba Stone Crusher (Show Cause Notice vide letter No. 223 Dated 02/02/2024) 3) New Punjab Aggregates and Mineral Pvt Limited

05 MAR 2024

Hence, out of 15 No. of crusher unit situated in Khera Kalmot Crusher zone, the action on 10 No. of crushers is being taken by both the Mining department and action on 09 No. of crushers is being taken by PPCB department and Show Cause Notice has been Issued by Mining Department to the rest 5 No. of Crusher Units dated 23/02/2024 situated in Khera Kalmot for mining contraventions.

Apart from above, it is worthy to inform that the crusher units installed in Khera Kalmot Crusher zone do not fall under Section 4/5 of Punjab Land Preservation Act, 1900.

b) As per PPCB, The EC imposed on the Crusher units situated in Khera Kalmot Crusher Zone till date is as follows:

Sr.No.	Name of Crusher & Address	EC Imposed
1	Ganga Stone Crusher, Vill. Khera Kalmot	• EC of Rs. 18.50 lacs imposed.
2	New Satluj Stone Crusher Unit 1, Vill. Khera Kalmot	• EC of Rs. 17,62,500 imposed.
3	Guru Kirpa Stone Crusher Vill. Khera Kalmot, Sri Anandpur Sahib, Rupnagar	• EC of Rs. 18.50 lacs imposed.
4	Kalgidhar Stone Crusher, Vill. Khera Kalmot, Nangal, Rupnagar	• EC of Rs. 18.50 lacs imposed.
5	Grewal Stone Crusher, Vill. Khera Kalmot, Nangal, Rupnagar	• EC of Rs. 37,500 imposed.

The process of recovery of above EC imposed have been initiated by the PPCB department with higher authorities vide E-mail dated 23/02/2024.

c) As per Police department, total 22 no. of FIRs have been registered for mining contraventions against crushers installed in Khera Kalmot crusher Zone & in year 2023. As per mining department 27 no. of demand notices have been issued to mining offenders amounting to Rs. 51.89 Cr.

05 MAR 2024

d) As per PPCB department, directions have been issued to all the crusher units mentioned in clause (b) under section 33-A of Water Act and under section 31-A of Air Act for closure of respective crusher unit and legal action by PPCB department is under process.

Currently, all the crusher units established in Khera Kalmot zone are non-operational and for any Violations of mining policy by these crusher units committed in the past, demand notices have been issued to the concerned crusher units. Furthermore, the mining department has initiated the process of cancelling/suspending the registration of crusher units situated along the hills in the Khera Kalmot Crusher Zone.(Annexure P3)

5) It is further submitted that the District Administration has been regularly monitoring the activities and has also issued strict orders to stop violation of mining and to conduct night patrolling in the Khera Kalmot Zone with the help of drone and in coordination with the field staff. Also various check posts have been established in this district for checking of heavy loaded vehicle carrying unauthorized mining materials and if any vehicle found without requisite documents, strict action is being taken as per section 74/75 of Punjab Minor Minerals Rules 2013. Additional check posts have recently to enhance been approved and monitoring through cameras namely Swara, Nangran, Bhallan and Agampur zone under DMF to stop Violations of laws.

6) That the above said facts are true and correct to the best of my knowledge which is based on the official records maintained in the office of the answering respondent.

Deponent

VERIFICATION

That all the contents of para no. 1 to 6 are true & Correct of my knowledge & belief gathered from office record and nothing has been concealed in

Place: Rupnagar

Date: 05 MAR 2021

05 MAR 2021

AMRIT SINGH KATWA
NOTARY PUBLIC
Rupnagar (PB) India

Amrit Singh
NOTARY PUBLIC
Rupnagar

Deponent



ਓਫਿਸ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ - ਕਮ - ਜ਼ਿਲ੍ਹਾ ਮੇਜਿਸਟਰੇਟ, ਹੁਸ਼ਿਆਰਪੁਰ
OFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, HOSHIARPUR

DRA (M) Branch

To,

Hon'ble National Green Tribunal,
Principal Bench,
New Delhi

No. 7168 /DRA (M & T), Dated: 2-6/12/23

SUBJECT: Regarding OA no. 624/2023 Titled as "Hills 'vanish' as illegal mining rampant in beet area."

Reference: Notice of Hon'ble NGT Principal Bench, New Delhi (Faridkot House) dated 22.11.2023 in the above matter.

With reference to the above matter, it is submitted that vide this office letter no. 5934/DRA (M & T), Dated:- 13.10.2023 it was reported that the joint inspection by the officers of both the Districts (Hoshiarpur and Roopnagar) was conducted ~~on~~ on 10.10.2023 at 10.00 AM and in pursuance to this joint inspection, SDM, Garhshankar had submitted the report of the committee (comprising of Tehsildar Garhshankar, SDO, Mining, Garhshankar, DSP (Mining), Hoshiarpur, Forest Range officer, Garhshankar) vide his letter no. 1491 dated 05.10.2023 to this office, which was as under (copy enclosed):-

"The committee members along with the officers from the District Roopnagar i.e. SDM, Sri Anandpur Sahib, SDO, Mining, Nangal, Naib Tehsildar, Noorpur Bedi, Range officer, Noorpur Bedi conducted the joint inspection at village Kalewal Beet along the boundary of the District Hoshiarpur and District Roopnagar. And the spot visit concluded that the place of illegal mining falls in village Kheda Kalmot, Tehsil Anandpur Sahib, District Roopnagar."

The above report, along with requisite enclosures, is again submitted for your kind consideration and perusal, please.

Enclosure: As above.


Deputy Commissioner,
Hoshiarpur.

Encl. No. DRA (M & T) Dated:-

A copy of this letter is forwarded to The Deputy Commissioner, Roopnagar, for information and necessary action please.


Deputy Commissioner,
Hoshiarpur.

6. That now on the basis of this DSR 2023 for District Rupnagar. The District Mining Officer held a public hearing for starting mining operations in this zone on 15.01.2024 for Nangran I and Nangran II clusters covering 88.71 or 222 areas/ha. As a matter of fact, the work had already been allotted to the contractors and they were actively involved in illegal mining and collection of royalty from the crushing units, even before the so called "Public Hearing" was to take place on the above noted dates.
7. That these Shivalik Hills mainly consist of sand, clay, gravel and small boulders and during monsoon season the rate of erosion is very high. PLPA 1900 and subsequent Acts were specifically enacted by The British and Government of India from time to time to save these scattered/ broken mountain ranges starting from Dehradun to Jammu. Hence there is zero scope of replenishment of RBM or any other mineable mineral in these hills.
8. That all parameters for allowing mining in agricultural/patedari/khatedari lands do not apply here, we are reproducing a part of earlier communication dated 25.01.2024 on the same subject as follow:
- i. "Because these two projects and 26 other mining sites covering 801 acres out of 44 mining sites spread over 882 acres in District Rupnagar under Agricultural land/Patta land /Khatedari land are in Nangal Sub Division alone. This is nearly 90 % of the total agricultural sites in the district.

- ii. Because 22 mining sites spread over 679 acres (19 in village Nangran Kalmot, Hadbast number 272 and 3 mining sites covering 25 acres in adjoining Village Majari, Tehsil Nangal) are in Shivalik Hills and these mining sites are in the Hilly Zone or "Pahadi Zone" and identification of these sites as Agricultural land/Patta land/ Khatadari land is wrong, misleading and misrepresentation of the land records.
- iii. Because, this being the Hilly Zone, there is a zero scope of Replenishment. No replenishment, No excavation. As a matter of fact, Shivalik Hills are heavily eroded during monsoon season. There is no question of any replenishment in the hills. Because all these 28 mining sites in Nangal sub division are not covered under: -

a) Sustainable Sand Mining Management Guidelines 2016
Mining of Sand: - (Page 58)

The Committee further observed that due to the floods, the agricultural land of farmer is destroyed and rendered infertile. Further the farmer loses his livelihood as the produce of his land is destroyed by flood and become unsalable. The farmer is also deprived of the right of lifting sand from his land. He is therefore, left helpless and destitute and leave their land in search of job. The Committee observes that "mining operation" means any operation undertaken for the purpose of winning any

mineral. Accordingly, if desilting is undertaken perse with the objective of winning a mineral, then only it will be construed as a mining operation. Apparently, if the desilting is undertaken not for winning any mineral, it will not be construed as mining operation and therefore, the farmer can remove the sand from the land without requiring the requisite permits. However, the Committee strongly feels that the farmer be given the right to use and dispose-off the sand accumulated over their land post flood, by incorporating the necessary provisions in the Mines and Mineral (Development and Regulation) Act, 1957". Removal of sand from the agricultural field by the owner farmer of the land from environment point of view will not be considered as mining operation and its removal and disposal can be allowed without the requirement of environment clearance till it is done only to the extent of reclaiming the agricultural land. The sand deposited after flood only be removed, so no mining / digging below the ground level is allowed. For removing sand in case where private land has gone into the river due to erosion, the requirement of mining lease and environment clearance will continue. This operation of removal of sand deposited on agricultural field should be done after a mapping of deposition is done by the Land Management Committee of the Gram Panchayat. The sand so deposited post flood can be removed by the farmer owning the land / group of farmers affected by this

post flood sand deposition or the Gram Panchayat. Customary rights to remove and dispose off the sand should be given to the farmer affected by deposition of sand on account of sudden flood in his agricultural land.

(b) Enforcement and Monitoring Guidelines for sand mining 2020 Chapter 4.1.1 Sub Clause m (Page 18)

m) The mining outside the riverbed on Patta land/Khatedari land be granted when there is possibility of replenishment of material. In case, there is no replenishment then mining lease shall only be granted when there is no riverbed mining possibility within 5 KM of the Patta land/Khatedari land. For government projects, mining could be allowed on Patta land/Khatedari land but the mining should only be done by the Government agency and material should not be used for sale in the open market.

iv. Because illegal mining is rampant in Shivalik Hills in Nangran Kalmot for the last 15-20 years and respective Punjab Governments have not taken any effective /concrete steps /measures to check this menace. Survey of India conducted its last survey in the 2004 and we have all the toposheets for Shivalik Hills in District Rupnagar. A careful perusal of these toposheets shows no mining activities of any kind in Village Nangran Kalmot, Tehsil Nangal at the time of survey. Till the inclusion of these sites in the District Survey Report 2023 no mining site was

ever identified or auctioned in Shivalik hills for mining purposes.”

9. That we have come to know that this proposal to grant mining permission, Environmental Clearance and subsequent assessment of impact on the Environment is being put for approval in the meeting of SCAC Punjab and to be held on Tuesday 26.03.2024 or in near future.
10. That as far as M/s RSP Green Developments and Laboratories Private Limited are concerned we have already brought to your kind notice, our view point in detail in a separate communication sent to you and other concerned officials of Punjab Government.

In View of the above it is absolutely clear that mining and crushing cannot be allowed in Shivalik Hills under present circumstances. Hence, I on behalf of "Ilaqa Sangrash Committee", Sri Anandpur Sahib, District Rupnagar, demand the following:

- Not to grant Environmental Clearance and other permissions to start any mining and mining related activities,
- Immediately, withdraw these mining sites, appoint a committee of experts and local habitants as provided in "The Sustainable Sand Mining Guidelines 2016 and Enforcement and Monitoring Guidelines for Sand Mining 2020 provisions to enquire into the whole mining activities in Shivalik Hills since 2004 to the present day.

2740

- Take appropriate and necessary steps and actions to bring to the book all the violators/collaborators/ perpetrators of this crime who have looted the Government exchequer and destroyed the environment, ecology and economy of the area.

Thanking you,

Dated: 25.03.2024

Yours Sincerely

Tikka Yashvir Chand

For and on behalf of

Ilaaqa Sangarsh Committee,

Sri Anandpur Sahib,

District Rupnagar,

2741

Annexure-5

(2)

To

The Chairman,

Punjab State Environment Impact Assessment Authority,
Chandigarh.

Subject: Not to grant environment clearance for the mining sites covered under the Agricultural lands/Patta/ Khatedari lands as per District Survey Report 2023 for District Rupnagar.

Respected Sir,

Respectfully, on behalf of Ilaaqa Sangarsh Committee, Sri Anandpur Sahib, District Rupnagar, I would like to bring to your kind notice the following: -

That public hearing for 2 mining projects i.e. Nangran Kalmot Part I and Nangran Kalmot Part II covering 88.71 hectare or 222 acres was held on 15.01.2024 at 3:00 P.M. at Village Nangran Kalmot, Tehsil Nangal District Rupnagar.

Sir, Ilaaqa Sangarsh Committee, Sri Anandpur Sahib, requests you not to grant environmental clearance for these projects

1. Because these two projects and 26 other mining sites covering 801 acres out of 44 mining sites spread over 882 acres in District Rupnagar under Agricultural land/Patta land /Khatedari land are in Nangal Sub Division alone. This is nearly 90 % of the total agricultural sites in the district.

2. Because 22 mining sites spread over 679 acres (19 in village Nangran Kalmot, Hadbast number 272 and 3 mining sites covering 25 acres in adjoining Village Majari, Tehsil Nangal) are in Shivalik Hills and these mining sites are in the Hilly Zone or "Pahadi Zone" and identification of these sites as Agricultural land/Patta land/ Khatedari land is wrong, misleading and misrepresentation of the land records.
3. Because, this being the Hilly Zone, there is a zero scope of Replenishment. No replenishment, No excavation. As a matter of fact, Shivalik Hills are heavily eroded during monsoon season. There is no question of any replenishment in the hills.
4. Because all these 28 mining sites in Nangal sub division are not covered under: -

a) Sustainable Sand Mining Management Guidelines 2016

Mining of Sand: - (Page 58)

The Committee further observed that due to the floods, the agricultural land of farmer is destroyed and rendered infertile. Further the farmer loses his livelihood as the produce of his land is destroyed by flood and become unsalable. The farmer is also deprived of the right of lifting sand from his land. He is therefore, left helpless and destitute and leave their land in search of job. The Committee observes that "mining operation" means any operation undertaken for the purpose of winning any mineral. Accordingly, if desilting is undertaken perse with the objective of winning a mineral, then only it will be construed as

a mining operation. Apparently, if the desilting is undertaken not for winning any mineral, it will not be construed as mining operation and therefore, the farmer can remove the sand from the land without requiring the requisite permits. However, the Committee strongly feels that the farmer be given the right to use and dispose-off the sand accumulated over their land post flood, by incorporating the necessary provisions in the Mines and Mineral (Development and Regulation) Act, 1957". Removal of sand from the agricultural field by the owner farmer of the land from environment point of view will not be considered as mining operation and its removal and disposal can be allowed without the requirement of environment clearance till it is done only to the extent of reclaiming the agricultural land. The sand deposited after flood only be removed, so no mining / digging below the ground level is allowed. For removing sand in case where private land has gone into the river due to erosion, the requirement of mining lease and environment clearance will continue. This operation of removal of sand deposited on agricultural field should be done after a mapping of deposition is done by the Land Management Committee of the Gram Panchayat. The sand so deposited post flood can be removed by the farmer owning the land / group of farmers affected by this post flood sand deposition or the Gram Panchayat. Customary rights to remove and dispose off the sand should be given to the farmer affected by deposition of sand on account of sudden flood in his agricultural land.

(b) Enforcement and Monitoring Guidelines for sand mining 2020
Chapter 4.1.1 Sub Clause m (Page 18).

m) The mining outside the riverbed on Patta land/Khatedari land be granted when there is possibility of replenishment of material. In case, there is no replenishment then mining lease shall only be granted when there is no riverbed mining possibility within 5 KM of the Patta land/Khatedari land. For government projects, mining could be allowed on Patta land/Khatedari land but the mining should only be done by the Government agency and material should not be used for sale in the open market.

5. Because illegal mining is rampant in Shivalik Hills in Nangran Kalmot for the last 15-20 years and respective Punjab Governments have not taken any effective /concrete steps /measures to check this menace. Survey of India conducted its last survey in the 2004 and we have all the toposheets for Shivalik Hills in District Rupnagar. A careful perusal of these toposheets shows no mining activities of any kind in Village Nangran Kalmot, Tehsil Nangal at the time of survey. Till the inclusion of these sites in the District Survey Report 2023 no mining site was ever identified or auctioned in Shivalik hills for mining purposes. As pointed out by Deputy Commissioner District Hoshiarpur in his letter mentioned below rampant illegal mining is going on in Village Nangran Kalmot (Kheda Kalmot) Hadbast Number 272, Tehsil Nangal District Rupnagar.



ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ - ਕਮ - ਜ਼ਿਲ੍ਹਾ ਮੋਜ਼ਿਸਟਰੇਟ, ਹੁਸ਼ਿਆਰਪੁਰ
OFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, HOSHIARPUR

DRA (M) Branch

To,

Hon'ble National Green Tribunal,
Principal Bench,
New Delhi

No. 7168 /DRA (M & T), Dated: 26/12/23

SUBJECT: Regarding OA no. 624/2023 Titled as "Hills 'vanish' as illegal mining rampant in beet area."

Reference: Notice of Hon'ble NGT Principal Bench, New Delhi (Faridkot House) dated 22.11.2023 in the above matter.

With reference to the above matter, it is submitted that vide this office letter no. 5934/DRA (M & T), Dated:- 13.10.2023 it was reported that the joint inspection by the officers of both the Districts (Hoshiarpur and Roopnagar) was conducted on 04.10.2023 at 10.00 AM and in pursuance to this joint inspection. SDM, Garhshankar had submitted the report of the committee (comprising of Tehsildar Garhshankar, SDO, Mining, Garhshankar, DSP (Mining), Hoshiarpur, Forest Range officer, Garhshankar) vide his letter no. 1491 dated 05.10.2023 to this office, which was as order (copy enclosed):-

"The committee members along with the officers from the District Roopnagar i.e. SDM, Sri Anandpur Sahib, SDO, Mining, Nangal, Naib Tehsildar, Noorpur Bedi, Range officer, Noorpur Bedi conducted the joint inspection at village Kalewal Beet along the boundary of the District Hoshiarpur and District Roopnagar. And the spot visit concluded that the place of illegal mining falls in village Kheda Kalmot, Tehsil Anandpur Sahib, District Roopnagar."

The above report, along with requisite enclosures, is again submitted for your kind consideration and perusal, please.

Enclosure: As above.


Deputy Commissioner,
Hoshiarpur.

Encl. No. DRA (M & T) Dated:-
A copy of this letter is forwarded to The Deputy Commissioner, Roopnagar, for information and necessary action please.


Deputy Commissioner,
Hoshiarpur.

Figure 1 letter of DC Hoshiarpur to NGT

6. Because the issues of ILLEGAL MINING and Monitoring Mechanism have been extensively explained and discussed and detailed provisions /guidelines provided in the Enforcement and Mining Guidelines on Sand Mining 2020 as reproduced below (page 48 to 57)

9.0 MONITORING MECHANISM

9.1 Illegal Mining

The Hon'ble Supreme Court in its Judgment dated 2.08.2017 in W.P 114 of 2014 in the matter of Common Cause Vs Union of India & Ors, inter-alia passed the following: Para 128. The simple reason for not accepting this interpretation is that Rule 2(ii-a) of the MCR was inserted by a notification dated 26th July 2012 while we are concerned with an earlier period. That apart, as mentioned above, the holder of a mining lease is required to adhere to the terms of the mining scheme, the mining plan and the mining lease as well as the statutes such as the EPA, the FCA, the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. If any mining operation is conducted in violation of any of these requirements, then that mining operation is illegal or unlawful. Any extraction of a mineral through an illegal or unlawful mining operation would become illegally or unlawfully extracted mineral." In view of above Judgement, any mining activities which are not governed under the provision of Environment (Protection) Act, 1985, The Water (Prevention & Control of Pollution Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981, Forest Conservation Act-1980, Wildlife Protection Act - 1972, shall be considered as illegal mining within the provision of section 21(5) of Mines and Minerals (Development & Regulation) Act, 1957 (MMDR Act) and the concerned authority shall take necessary action within the provision of MMDR Act. As per the provision of 23(C) of MMDR Act, the State Government is empowered to make rules for preventing illegal mining, and transportation & storage of illegal minerals. All such mining which qualifies under illegal, shall be dealt with in the provision of MMDR Act by the concern authorities. State Pollution Control Board (SPCB) is the nodal authority in the State for dealing with cases related to pollution or environment management coming under the purview of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment Protection Act 1986. SPCB shall initiate appropriate action under the provision of these acts for non-compliance or violation of the provisions.

9.2 Environmental Damage due to illegal mining

The environmental damages incurred or resulting due to illegal mining shall be assessed by a committee constituted by District Administration having expertise from relevant fields, and also having independent representation of locals and State Pollution Control Board. Guidelines for assessment of ecological damages prescribed by the State Government or Concerned Pollution Control Boards or any other authority shall be applicable and compensation as fixed shall be paid by the project proponent, in light of Hon'ble National Green Tribunal orders.

9.3 Monitoring of Mining near Inter-district or inter-state boundary

There are situations where bifurcated river becomes district boundaries or state boundaries in such situation it is difficult to assess the mining potential, or to have close monitoring and enforcement of the regulatory provision. Such challenges have been identified and dealt with in SSMG-2016. However, in the absence of any standardized procedure, the monitoring has not been effectively practiced. This has been highlighted by the High Power Committee constituted by NGT in the matter pertaining to illegal mining.

The districts/state sharing the boundary shall constitute the combined task force for monitoring of mined materials, mining activity and also should actively participate in the preparation of DSR by providing appropriate inputs. In such cases, the draft DSR so prepared shall be put up for public consultation in both the districts through respective district administration website. The task force shall meet every quarter to reconcile the data collected during the period and identify any gap/ lapses based on the outcome of such meeting. The respective district shall take action/ corrective measures. Effort shall be made for real-time data sharing between both the district. The task force shall include essentially the representative of respective districts from the mining department, transport department, regional office of SPCB concerned and a reputed citizen nominated by district administration. The Taskforce shall be headed by officer not less than ADM rank and quarterly outcome shall be submitted to District administration. In addition to the above, there is a need for strict surveillance, particularly at night. The State of Gujarat has already initiated a program called 'Trinetra' for night surveillance by using night-vision drones to control illegal mining incidents. This program is giving satisfactory results. Such type of system may also be developed by each State within a reasonable time. A typical standard operating procedure for assessing illegal mining by the committee constituted shall, but not limited to, include the steps given in the following table. However, the process of assessing can be modified based on site-specific conditions and any deviation shall be recorded in the report with proper justification.

Suggestive standard Practice for assessing illegal mining

Step 1 The assessment team should collect the information and documents prescribed in the Pre-Requisite section.

Step 2 The assessment team should verify the applicability/validity of statutes under EPA-1986, Air and Water Act, MMDR 1957, State Mines and Mineral Rules, etc.

Step 3 Field visit should be conducted for identification of mining lease area (in hectare) and boundary pillar constructed to indicate the same.

Step 4 With the help of GPS instrument, the team should assess the area where any extraction or mining have been carried out on the day of visit and calculate the mined-out area in a hectare.

Step 5 If available, the team may avail the use of latest satellite images for calculating the total mined out area.

Step 6 The team should verify the Ground / Surface Level (in meter above MSL) of at least 04 highest points in or around the area where mining has been done. The Ground/surface level will then be computed based on averaging of 04 highest points verified by the team.

Step 7 With the help of Depth Measurement kit or any depth measuring instruments, the depth should be measured for at least 04 points in the mined-out area. For computing, the depth, averaging of the value obtained at 04 points should be done.

Step 8 Verification of compliance conditions of Environmental Clearance and Consent to operate, mining methodology under Mining Plan

Step 9 Identification of vulnerable impacts observed on the field and non-compliance of conditions of Environmental Clearance and Consent to Operate.

Step 10 Field Survey for identification, monitoring and verification of ecological species based on the information available and documents mentioned in the Pre-requisite section.

Step 11 Preparation of inventory of machinery used/observed on the field (optional)

Step 12 Preparation of inventory of hydraulic structures observed on the field (optional)

Step 13 Water sampling for assessment of water quality including physical and biological parameters. (optional)

Step 14 Reconciliation collation of data/information and compilation to maintain violation.

Step 15 Identification of restoration plan and computation of cost of the restoration plan.

9.4 Monitoring Mechanism A uniform monitoring mechanism is required to assess the regulatory provision in quantitative terms, with robust institutional and legal framework. Based on past experience and suggestions available, the following requirements are suggested for defining a mechanism for monitoring of mining activities which will help in identification

of mining which is operating either illegally or are violating the regulatory provisions. Some suggestion will facilitate direct or indirect information to help in such an assessment.

1. All precaution shall be taken to ensure that the water stream flows unhindered and process of Natural river meandering doesn't get affected due to mining activity.
2. River mining from outside shall not affect rivers, no mining shall be permitted in an area up to a width of 100 meters from the active edge of embankments or distance prescribed by the Irrigation department.
3. The mining from the area outside river bed shall be permitted subject to the condition that a safety margin of two meters (2 m) shall be maintained above the groundwater table while undertaking mining and no mining operation shall be permissible below this level unless specific permission is obtained from the Competent Authority. Further, the mining should not exceed nine-meter (9 m) at any point in time.
4. Survey shall be carried out for identifying the stretches having habitation of freshwater turtles or turtle nesting zones. Similarly, stretches shall be identified for other species of significant importance to the river ecosystem. Such stretch with adequate buffer distance shall be declared as no-mining zone and no mining shall be permitted. The regulatory authority as defined for granting Environmental Clearance, while considering the application of issuance of ToR and/or EC for the adjacent block (to non-mining zone) of mining shall take due precaution and impose requisite conditions to safeguard the interest of such species of importance.
5. District administration shall provide detailed information on its website about the sand mines in its district for public information, with an objective to extend all information in public domain so that the citizens are aware of the mining activities and can also report to the district administration on any deviation observed. Appropriate feedback and its redressal mechanism shall also be made operational. The details shall include, but not limited to, lease area, geo-coordinates of lease area and mineable area, transport routes, permitted capacity, regulatory conditions for operation including mining, environmental and social commitments etc
6. A website needs to be maintain to track the movement of centralised sand mining and a Centralised server system should be made to manage the data related to sand mining across India.
7. The mineral concession holders shall maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted for.

8. The mineral movement shall be monitored and controlled through the use of transit permit with security features like printing on IBA approved MICR papers, Unique bar/QR, fugitive ink background, invisible ink mark, void pantographs and watermarks papers or through use of RFID tagged transit permits and IT /IT-enabled services. Such monitoring system shall be created and made operationalised by State Mining department and district level mining officer shall be responsible for ensuring that all legal and operational mines are connected and providing the requisite information on the system. Regular check and associated report shall be submitted to DLTF and uploaded on the website.

9. State Government shall constitute a District Level Task Force (DLTF) under the Chairmanship of Deputy Commissioner/District Magistrate/Collector with Superintendents of Police and other related senior functionaries (District Forest Officer, District transport officer, Regional officer- SPCBs, Senior Officer of Irrigation Department, District Mining Officer) with one/two independent member nominated by the Commissioner.concerned. The independent member shall be retired government officials/teacher or ex-serviceman or ex-judiciary member.

The DLTF shall keep regular watch over the mining activities and movement of minerals in the district. The DLTF shall have its regular meeting, preferably every month to reconcile the information from the mining activity, and other observations made during the month and take appropriate corrective and remedial action, which may include a recommendation for revoking mining lease or environmental clearance. The DLTF may constitute an independent committee of the expert to assess the environmental or ecological damage caused due to illegal mining and recommend recovery of environmental compensation from the miner's concern. The recommendation may also include action under the provision of E(P) Act, 1986.

10. The area not identified for mining due to restriction or otherwise are also to be monitored on a regular basis by the DLTF. Any observations of mining activity from the restricted area shall be reported and corrective measures shall be initiated on an urgent basis by the DLTF.

11. The dispatch routes shall be defined in the Environmental Clearance and shall be avoided through densely habituated area and the increase in the number of vehicle movement on the road shall be in agreement with the IRC guidelines / carrying capacity of the road. The alternate and dedicated route shall be explored and preferred for movement of mining to avoid inconvenience to the local habitat. The mining production capacity, by volume/weight, shall be governed by total permissible dispatch calculated based on the carrying capacity of dispatch link roads and accordingly, the production should be regulated.

12. The movement of minerals shall be reconciled with the data collected from the mines and various Naka/check posts. Other measures may also include a general survey of the potential mineable area in the district

which has not been leased/auctioned or permitted for mining due to regulatory or other reasons.

13. The location and number of check post requirement shall be reviewed by DLTF on a regular basis so that appropriate changes in location/number could be made as per the requirement. Such review shall be carried out on a regular basis for the district on inter-state boundary or district providing multiple passages between two districts of different states.

14. The district administration shall compile the information from their district of the permitted and legal mined out minerals and other details and share such information and intelligence with the officials of the adjoining district (Inter or/and Intra State) for reconciliation. The information shall include the area of operation, permissible quantity, mined out minerals (production) the permitted route etc., and other observations, especially where the mine lease boundary is congruent with the district boundary. Such coordination meeting shall be held on a quarterly basis, alternatively in two district headquarters or any other site in two districts decided mutually by the District Magistrate.

15. The mining department shall include submission of an annual environmental audit report as one of the conditions in the mining lease agreement. The annual audit for each river bed mining lease shall be carried out and the audit report shall be uploaded on the website of district administration. The audit shall be carried out by an independent team of 3 members nominated by District Collector/Magistrate/Commissioner comprising of Ex-Serviceman, ExGovernment officials of repute, Professor or Person having experience of mining/environment. The guidelines and method of the audit shall reflect adequately the monitor-able parameters and output and reflect the compliance status with respect to the conditions imposed by the regulatory authorities including conditions of Environmental clearance.

16. The in-situ and ex-situ environmental mitigative measures stipulated as EMP, CER, CSR and other environmental and safety conditions in mines, including the welfare of labours, shall properly reflect in the audit report.

The respective State Governments have failed miserably to follow these model guidelines.

7. Because Department of Mines has already allotted the projects and excavation is being done, Hence, this Public Hearing conducted on 15.01.2024 for the above-mentioned projects is an exercise in futility and just to cover up the paper trail. The actual provision of the Public Hearing is clearly mentioned in chapter 4.1.1 Sub Clause (p) at page number 19 of Enforcement and Monitoring Guidelines for Sand Mining 2020 as reproduced below: -

“Public consultation-The Comments of the various stakeholders may be sought on the list of mining lease to be auctioned. The State Government shall give an advertisement in the local and national newspaper for seeking comments of the general public on the list of mining lease included in the DSR. The DSR should be placed in the public domain for at least one month from the date of publication of the advertisement for obtaining comments of the general public. The comments so received shall be placed before the sub-divisional committee for active consideration. The final list of sand mining areas [leases to be granted on riverbed & Patta land/Khatedari land, desiltation location (ponds/lakes/dams), M-Sand Plants (alternate source of sand)] after the public hearing needs to be defined in the final DSR in the format as per Annexure-V.”

8. Because as pointed out in earlier communications to SEIAA, this District Survey Report 2023 for District Rupnagar Punjab has been prepared by the company RSP Green Development and Laboratories Pvt. Ltd. and the MSC (Geology) certificate of Mr.

Pinaki Roy, the Managing Director of the above said company has been found to be fake by Tripura SEAC and Tripura SEIAA.

9. Because so many discrepancies/ short comings/ mistakes in the above-mentioned District Survey Report 2023 for District Rupnagar Punjab have already been brought to your kind notice through our previous communications to you on 22.12.2023, 06.01.2024 and 07.01.2024 (e mails enclosed).

So in view of the above, it is therefore requested that District Survey Report 2023 for District Rupnagar may please be immediately discarded and other related follow up actions like issuing of tenders, allotments of projects, issued terms of references, Environmental clearances etc. be stopped and also take necessary steps to check rampant illegal mining

And above all order preparation of fresh District Survey Report for District Rupnagar as per Sustainable Sand Mining Management Guidelines 2016 and Enforcement and Monitoring Guidelines on Sand Mining 2020 and in the light of Judgments and Orders of Hon'ble National Green Tribunal and Hon'ble Supreme Court of India involving local people in the whole exercise.

Thanking you,

Yours Sincerely

Tikka Yashvir Chand

For and on behalf of

Ilaaqa Sangarsh Committee,

Sri Anandpur Sahib,

Proceedings of the Public hearing conducted on 15.01.2024 at 11:00 AM in connection with the application filed by the Executive Engineer Rupnagar, Drainage cum Mines & Geology, WRD Punjab for obtaining Environmental Clearance under EIA notification dated 14.09.2006 for mining of minor minerals in the revenue estate of village Palsari, Brahmpur, Tehsil Nangal, District Rupnagar.

The following were present to supervise the proceedings.

1. Ms. Anamjyot Kaur,
Sub Divisional Magistrate,
Nangal, Rupnagar
2. Er. Anuradha Sharma,
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Rupnagar.

Apart from the above officers, Er. Harshant Kumar, XEN Mining, Rupnagar and Er. Lakhdeep Singh, SDO, Mining and Kuldeep Chand, Block Level Extension Officer, DIC, Rupnagar were also present.

At the outset of the public hearing, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar welcome the supervising-cum-presiding officer and people from adjoining towns/villages who came to attend the public hearing of this proposed project.

She explained that Executive Engineer Rupnagar, Drainage cum Mines & Geology, WRD Punjab has proposed to setup mining project for mining of minor minerals @35152 TPA in an area of 5.21 hectare in the revenue estate of village Palsari, Brahmpur, Tehsil Nangal, District Rupnagar. After considering the application of the company, the State environment impact assessment authority (SEIAA), Punjab had issued Terms of Reference to the company for preparation of draft EIA study report. Now, the company has submitted draft EIA report to the Punjab Pollution Control Board for conducting public hearing of the project as per the procedure prescribed in the EIA notification dated 14.09.2006. She also apprised the public present there about the requirement of conducting of public hearing before deciding the application filed by the company for getting the sand clearance for mining of minor minerals for the above mentioned site. She also brought to the notice of public that a copy of the draft EIA report along with the executive summary of the same was submitted by the XEN Mining, Rupnagar to the office of Deputy Commissioner, Rupnagar, GM, DIC, Zila Parishad and Environmental Engineer, PPCB, Regional Office, Rupnagar for access to the public and other stake holders. dk

Thereafter, the Environmental consultant engaged by XEN, Mining was requested to elaborate the main features of the project and the draft EIA study report. The Environmental consultant gave details of project which are as under:

HP

Name of the Project	Sand Mining Project		
Type of Project	Mining of minor mineral i.e. sand from Sutlej riverbed		
TOR Letter no and Date	"SEIAA/PB/MIN/2023/TOR/43 Dated 05.10.2023		
Project Proponent	Executive Engineer/Rupnagar, Drainage cum Mines & Geology. Water Resources Department, Punjab Address- XEN/DMO, Drainage cum Mines and Geology WRD Punjab, Room No. 145, D.C. Complex, Mini Secretariat, Rupnagar.		
Location Features within 10km Radius	Village- Palsari, Bramphur, Tehsil-Nangal, District- Rupnagar, State Punjab		
	i.	Archaeological important places	Nil
	ii.	Wild life sanctuaries	Nil
	iii.	Reserved/Protected forest	Nil
	iv.	Historical Places	Nil
	v.	River/Canal	Sutlej River
	vi.	Industries	Nil
	vii.	Biodiversity Heritage Site	Nil
Total Land	5.21 Ha		
Product:	Sand		
Production Capacity	Year	RESERVES	
		Total Mineable Reserves (Tonnes)	Recoverable Reserves (Tonnes) (40% of Mineable Reserve)
	First	87881	35152
	Second	87881	35152
	Third	87881	35152
	Total	262629	105456
Raw Materials/sources	It is itself the raw material used for building and construction.		
No. of Workers	30		
Cost of the Project (Rs.)	Rs: 1,47,63,840 (Approximate)		
Cost on EMP	: Capital cost for EMP approx. Rs. 9,09,184 and recurring Cost for EMP will be approx. Rs.2,95,000/Annum.		
Power Requirement	The material will be excavated by open cast semi mechanized method and loaded directly into tractors by the workers themselves. The operation will be done only from sun rise to sun set. So there is no power requirement for the mining activity.		

Water Consumption (KLD)	Domestic	1.35 KLD
	Dust Suppression	4 KLD
	Total water requirement	4.35 KLD
Effluent Quantity	Domestic wastewater = 1.08 KLD	
Effluent Treatment	Mobile toilet with Septic tank followed by Soak pit.	
Ambient Air Quality	<p>PM_{2.5}, PM₁₀, SO₂, NO₂, CO, Lead and Free Silica levels monitored for the period April to June 2023</p> <p>Average value of ambient air result at project location are found to be: PM₁₀ = 61 µg/m³, PM_{2.5} = 33.12 µg/m³, SO₂ = 7.12 µg/m³ and NO₂ = 22.5 µg/m³. The baseline air quality levels as per the National Ambient Air Quality Standards prescribed for residential and industrial area (Standards are 100, 60, 80 and 80 µg/m³ for PM₁₀, PM_{2.5}, SO₂ and NO₂ respectively). The results when compared with National Ambient Air Quality Standards (NAAQS) of Central Pollution Control Board (CPCB) for "Industrial, Residential, Rural and Other Areas" show that the average values of ambient air quality parameters are well within the stipulated limit.</p>	
Water quality	<p>Total 8 groundwater samples (7 within the study area and 1 at project location) were collected in the 10 km of study area for chemical and biological analysis. The groundwater qualities of the study area is satisfactory. No metallic or bacterial contamination was found in the water quality.</p>	
Noise environment	<p>Ambient noise levels were measured at 8 locations - core as well as buffer zone. Noise levels varied from 47.2 to 52.5 Leq dB (A) during day time and during night time noise levels ranged from 37.8 to 41.6 Leq dB (A). There are several other sources in the 10 km radius of study area, which contributes to the local noise level of the area</p>	
Soil environment	<p>Total 8 soil samples (7 within the study area and 1 at project location) were collected and analyzed. The texture of soil is sandy clay. The organic matter, nitrogen, potassium and phosphorus content of the soil are moderate. pH of all the soil samples is within the acceptable range. No impact on soil will be there due to expansion of the project.</p>	
Air Pollution Control	<ul style="list-style-type: none"> • Loaded vehicles will be covered with tarpaulin. • PUC certified vehicles will be used. • Overloading will be avoided. • Plantation will be carried out along the approach road and vicinity area. • Periodic air quality monitoring will be done and adequate measures will be done. 	
Noise Control	<ul style="list-style-type: none"> • Proper maintenance of vehicles will be done on regular basis. • Necessary Personnel protective equipment will be provided to the workers. • Adequate silencers will be provided in all the diesel engines of vehicles. • Minimum use of horns and speed limit of 10km/hr in the village area. • Plantation will be carried out along the approach road and vicinity area 	

Health & Safety	<ul style="list-style-type: none"> • Labour will be made aware of the ways of working and safety measures. • Medical facilities & first aid boxes along with anti-venom will be provided in the mine premises. • Health Awareness Programmes and camps shall be arranged for local villagers.
Land Environment	• Fugitive emission shall remain confined locally within working area and emission at haul road will be controlled by water sprinkling and plantation
Monitoring Cell	Monitoring to be done by the Cell consisting of: <ol style="list-style-type: none"> 1. Owner 2. Project In-charge 3. Environment Consultants
CER/Additional Environmental Activities	Additional Environmental activities (Rs. 1.5 per MT) (The amount may be deposited to Forest Department for utilization of the same for development of green area(s)/belt(s)) (1.05.456*1.5)= Rs.1,58,184

Thereafter, Environmental Engineer, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar brought into notice of public present at the venue of hearing that as per the provision of EIA notification, 2006 as amended from time to time. The persons present at the venue may seek any information or clarification on the proposed project from the project promoter and may also raise objections, if any. It was also brought into the notice of the persons present there that the information or clarification or objections raised by them and reply given by the project proponent will be recorded in the proceedings of the hearing, which will be sent to SEIAA, Punjab for further consideration. Accordingly, she requested the persons presents in the hearing to seek information or clarifications or raise objections, if any on the project one by one.

Sr. no.	Name of the person	Question / suggestions / information clarification that has been asked by the person	The answers given to the question / suggestion / information / clarification that has been asked by the person
1.	Ramesh Kumar Village kalitran	He told that distance of site from Bhakhra Nangal Dam is only 3 Km and mining can create destruction to dam structure. So mining should not be done here.	No answer was given.
2.	Balram Singh, village Palsari	Mining should be only done upto 5 ft only upto 25 to 30 ft and proper rules and regulations should be followed.	He was assured that proper rules and regulations will be followed.
3.	Dr. Ravinder Deewan village Badlehri	This site is Satluj river not Khad, Silt is not formed at this site. No increase in the river bed has been observed from past 50-60 years. So mining should not be permitted here.	No answer was given.
4.	Yashveer Village Pathreri	Due to mining bore depths in their farms is increasing.	No answer was given.

5.	Tarsem Lal village Ajaoli	1. He asked about which company has done DSR (District Survey Report) and who is the head of the company? 2. If no replenishment of material is done then no mining activity shall be carried out.	Environmental Consultant informed that DSR has been prepared by M/s RSP Green after survey of the area.
6.	Tikka Village Bhallan	He also raised same concern regarding DSR preparation and he told that if mining is done as per the rules, then they all will permit mining activity. He asked that the present authority should explain why mining is not being done as per the instructions issued by the Government of India during 2016 and 2020. He further claimed that all figures and data mentioned in draft EIA study are wrong/fake.	The Authorities noted the suggestions.
7.	Dutt Hans Kumar Village Kaltran	1.No truck is found covered while taking the material from the mining site. 2.He suggested that manual mining can be done and Jharnas can be allowed.	He was told that he can complain, if trucks are moving without covering.
8.	Surjeet Singh Village Dher	Mining is done till 90 to 100 ft in some areas of Ropar.	XEN Mining told that he cannot comment upon the past actions.
9.	Jaswant Singh Village Patti Lower	There is problem of floods due to mining in nearby villages.	No answer was given.
10.	Prem Lal, District Agriculture Production committee	He asked about the total mining area of the site and suggested proper survey of satluj river shall be done from Agampur to Nangal and objected for mining proposed in Satluj river.	Environmental Consultant gave the details that mining site is of 5.21 hectare and other points were noted by the authorities.

Thereafter, the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar requested the public that if anyone else wants to ask any more questions or objections about the proposed project, he may come forward but no one came forward. After that people were asked to raise their hands who are in the favor of this project, about 20% of people present there raised their hands in favor of mining project. She then asked the people to raise their hands who are not in the favor of this project and about 80% of the people raised hands in opposition of mining. In public hearing, 99 persons marked their attendance on attendance register.

The public hearing ended with vote of thanks to the chair and public present in the public hearing.

*Seasonal water bodies observed in the area. Approva
may need ecological evaluation.*

Aff
21/01/24
Ms. Anamjot Kaur,
Sub Divisional Magistrate,
Nangal, Rupnagar

[Signature]
Er. Anuradha Sharma
Environmental Engineer
Punjab Pollution Control Board
Rupnagar

Amendment 2759

6



Proceedings of the Public hearing conducted on 15.01.2024 at 03:00 PM in connection with the application filed by the Executive Engineer Rupnagar, Drainage cum Mines & Geology, WRD Punjab for obtaining Environmental Clearance under EIA notification dated 14.09.2006 for mining of minor minerals in the revenue estate of village Nangran Kalmot (1& 2), Tehsil Nangal, District Rupnagar.

The following were present to supervise the proceedings.

1. Ms. Anamjyot Kaur,
Sub Divisional Magistrate,
Nangal, Rupnagar
2. Er. Anuradha Sharma,
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Rupnagar.

Apart from the above officers, Er. Harshant Kumar, XEN Mining, Rupnagar and Er. Lakhdeep Singh, SDO, Mining and Kuldeep Chand, Block Level Extension Officer, DIC, Rupnagar were also present during Public hearing.

At the outset of the public hearing, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar welcome the supervising-cum-presiding officer and people from adjoining towns/villages who came to attend the public hearing of this proposed project.

She explained that Executive Engineer Rupnagar, Drainage cum Mines & Geology, WRD Punjab has proposed to setup mining project for mining of minor minerals @1721496 Tons in an area of 88.71 hectare in the revenue estate of village Nangran Kalmot (1&2), Tehsil Nangal, District Rupnagar. After considering the application of the company, the State environment impact assessment authority (SEIAA), Punjab had issued Terms of Reference to the company for preparation of draft EIA study report. Now, the company has submitted draft EIA report to the Punjab Pollution Control Board for conducting public hearing of the project as per the procedure prescribed in the EIA notification dated 14.09.2006. She also apprised the public present there about the requirement of conducting of public hearing before deciding the application filed by the company for getting the sand clearance for mining of minor minerals for the above mentioned site. She also brought to the notice of public that a copy of the draft EIA report along with the executive summary of the same was submitted by the XEN Mining, Rupnagar to the office of Deputy Commissioner, Rupnagar, GM, DIC, Zila Parishad and Environmental Engineer, PPCB, Regional Office, Rupnagar for access to the public and other stake holders.

Thereafter, the Environmental consultant engaged by XEN, Mining was requested to elaborate the main features of the project and the draft EIA study report. The Environmental consultant gave details of project which are as under:

Name of the Project	Sand mining project.
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2760

Type of Project	Mining of minor mineral i.e. sand from agricultural Land					
Features within 10Km Radius	Archaeological Important places			Nil		
	Wild Life sanctuaries			Nil		
	Reserved/Protected forest			Nil		
	Historical places			Nil		
	River/canal			Swan River		
	Biodiversity/Heritage site			Nil		
Total Land	88.71 Ha					
Production	Year wise development and production for three years is tabulated below for Nangra Kalmot(Part-1)					
	Year	Mineable area (Ha) (Total area-Safety area= Mineable area)		Depth (m)	Recoverable Mineable Reserves (Tonnes) (60% of Mineable Reserve)	
		Block-I	Block-II			
	First	1	28.18	19.85	1	527369
	Second	2	27.75	19.05	1	513864
	Third	3	26.93	18.66	0.50	250288
	Total		-			1291521
	Year wise development and production for three years is tabulated below for Nangra Kalmot (Part-2):					
	Year	Mineable area (Ha) (Total area- Safety area=Mineable area)		Depth (m)	Recoverable Mineable Reserves (Tonnes) (60% of Mineable Reserve)	
	First	1 st	16.11	1	143325	
	Second	2 nd	15.60	1	143325	
	Third	3 rd	14.90	0.50	143325	
	Total		-		429975	
Raw Materials/ sources	It is itself the raw material used for building and construction					
No. of Workers	Proposed Manpower: 100 workers will be hired.					
Cost of Project	Project Cost: Rs.24.09 Crores					
Cost of EMP	The capital cost for EMP for Nangra Kalmot (Part-1) site will be approx. Rs. 1.28 Cr and recurring cost will be approx. Rs. 10.0 Lakhs/annum and for Nangra Kalmot (Part-2) Site capital cost for EMP is Rs. 41.55 Lakhs and recurring cost is Rs.7.96 Lakhs/annum.					
Power Requirement	The material will be excavated by open cast semi mechanized method and loaded directly into tractors by the workers themselves. The operation will be done only from sun rise to sun set. So there is no power requirement for the mining activity.					

Water Consumption (KLD)	<p>Total water requirement is estimated to be 6.20KLD</p> <table border="1" data-bbox="393 185 1016 382"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Water Requirement Fir Nangra kalmot Part-1(KLD)</th> <th>Water Requirement Fir Nangra kalmot Part-2(KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Drinking</td> <td>1.20</td> <td>1.0</td> </tr> <tr> <td>2.</td> <td>Dust Suppression</td> <td>2.10</td> <td>1.90</td> </tr> <tr> <td></td> <td>Total</td> <td>3.30</td> <td>2.90</td> </tr> </tbody> </table>	S. No.	Purpose	Water Requirement Fir Nangra kalmot Part-1(KLD)	Water Requirement Fir Nangra kalmot Part-2(KLD)	1.	Drinking	1.20	1.0	2.	Dust Suppression	2.10	1.90		Total	3.30	2.90
S. No.	Purpose	Water Requirement Fir Nangra kalmot Part-1(KLD)	Water Requirement Fir Nangra kalmot Part-2(KLD)														
1.	Drinking	1.20	1.0														
2.	Dust Suppression	2.10	1.90														
	Total	3.30	2.90														
Effluent Quantity	Domestic wastewater = 1.76 KLD																
Effluent Treatment	Mobile toilet with Septic tank followed by Soak pit.																
Ambient Air Quality	<p>Baseline monitoring for the period of April- June 2023 has been considered.</p> <p>Average values of ambient air result at project location are found to be: $PM_{10} = 60.0 \mu g/m^3$, $PM_{2.5} = 33.0 \mu g/m^3$, $SO_2 = 7.0 \mu g/m^3$ and $NO_2 = 22 \mu g/m^3$. The baseline air quality levels as per the National Ambient Air Quality Standards prescribed for residential and industrial area (Standards are 100, 60, 80 and 80 $\mu g/m^3$ for PM_{10}, $PM_{2.5}$, SO_2 and NO_2 respectively). The levels of particulate dust (PM_{10} & $PM_{2.5}$), SO_2 and NO_2 are within the prescribed limits.</p>																
Water Quality	Total 8 groundwater samples (7 within the study area and 1 at project location) were collected in the 10 km of study area for chemical and biological analysis. The groundwater qualities of the study area is satisfactory. No metallic or bacterial contamination was found in the water quality.																
Noise Environment	Ambient noise levels were also monitored at 8 locations within the 10km radius of the project site. Noise levels recorded within project premises during day time are 51.6 dB(A) and during night time 38.4 dB(A). The obtained noise level is well within prescribed limits for industrial area.																
Soil Environment	Total 8 soil samples (7 within 10 km study area and 1 at project location) were collected and analyzed. The texture of soil is sandy loam. The organic matter, nitrogen, potassium and phosphorus content of the soil are moderate. pH of all the soil samples is within the acceptable range. No impact on soil will be there due to expansion of the project.																
Air Pollution Control	<ul style="list-style-type: none"> • Water spraying will be done for dust suppression. • Trucks will be covered with tarpaulin to stop dust emission. • PUC Certified Trucks will be deployed for transportation. 																
Noise Environment	<ul style="list-style-type: none"> • Minimum use of Horns near the village area. • Use of loud sound systems in transport vehicles will be prohibited. 																
Health & Safety	<ul style="list-style-type: none"> • Labor will be made aware of the ways of working and safety measures. • Medical facilities & first aid boxes along with anti-venom will be provided in the mine premises. Health Awareness Programs and 																

	camps shall be arranged for local villagers
Land Environment	• Fugitive emission shall remain confined locally within working area and emission at haul road will be controlled by water sprinkling and plantation.
Monitoring Cell	Monitoring to be done by the Cell consisting of: <ol style="list-style-type: none"> 1. Owner 2. Project In-charge 3. Environment Consultants
CER	Executive Engineer will be responsible for implementation of the CER activities. Thus, under CER, plantation in nearby village will be done. Further, issues raised during public hearing will be taken up as CER.

Thereafter, Environmental Engineer, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar brought into notice of public present at the venue of hearing that as per the provision of EIA notification, 2006 as amended from time to time. The persons present at the venue may seek any information or clarification on the proposed project from the project promoter and may also raise objections, if any. It was also brought into the notice of the persons present there that the information or clarification or objections raised by them and reply given by the project proponent will be recorded in the proceedings of the hearing, which will be sent to SEIAA, Punjab for further consideration. Accordingly, she requested the persons presents in the hearing to seek information or clarifications or raise objections, if any on the project one by one.

Sr. no.	Name of the person	Question / suggestions / information / clarification that has been asked by the person	The answers given to the question / suggestion / information / clarification that has been asked by the person
1.	Kanta Devi Village Khera Kalmot	She raised concerns about local residents and informed that accidents and damaging of roads occurred in their area due to movement of tippers. If Destruction of any house occur, then who would take responsibility.	It will be made sure that tippers will follow specific route and run at speed @ 10 Km per hour.
2.	Isher Singh Khlasa Village Khera Kalmot	He was in favour of mining. Due to mining activity in area, youth in their area will get employment. He also praised Govt for the initiative of public hearing.	The Authorities noted the suggestions.
3.	Rampal Sarpanch Khera Kalmot	1. He said all people are in favour of mining. If mining is done according to rules and regulations. 2. No mining should be carried out near Mandir and Gurdwara Sahib. 3. No Crusher should throw waste water into any Khad/drain and it should not disturb any path/disposal of rain water.	He was made assured that mining will be done as per proper rules and regulations.

Thereafter, the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar requested the public that if anyone else wants to ask any more questions or objections about the proposed project, he may come forward but no one came forward. After that people were asked to raise their hands who are in the favor of this project, about 90% of people present there

raised their hands in favor of mining project. She then asked the people to raise their hands who are not in the favor of this project and about 10% of the people raised hands in opposition of mining. During public hearing, more than 100 people were present there but only 50 persons marked their attendance on attendance register.

The public hearing ended with vote of thanks to the chair and public present in the public hearing.

Also, it was observed by the undersigned that the said area is replete with mounds and hills with vegetation and would need due ecological evaluation before any kind of approval.

Ms. Anamjot Kaur,
Sub Divisional Magistrate,
Nangal, Rupnagar

Anuradha Sharma
31/01/24

Er. Anuradha Sharma,
Environmental Engineer,
Punjab Pollution Control Board,
Rupnagar.

Proceedings of the Public hearing conducted on 09.01.2024 at 11:00 AM in connection with the application filed by the Executive Engineer Rupnagar, Drainage cum Mines & Geology, WRD Punjab for obtaining Environmental Clearance under EIA notification dated 14.09.2006 for mining of minor minerals in the revenue estate of village Dayapur, Tehsil Nangal District: Rupnagar.

The following were present to supervise the proceedings.

1. Ms. Anamjot Kaur,
SDM Nangal,
Rupnagar
2. Er. Anuradha Sharma,
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Rupnagar.

Apart from the above officers, Er. Harshant Kumar, XEN Mining, Rupnagar and Er. Lakhdeep Singh, SDO, Mining were also present.

At the outset of the public hearing, it was observed that public/ people were standing outside the tent within the mining site and refused to come inside. They also refused to mark their attendance on register kept outside the hearing venue., Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar requested people from adjoining towns/villages to come inside and sit so as to start the public hearing, but no one came inside and sit for attending hearing proceeding. Later, SDM Nangal-cum-Supervising officer arrived at site and also requested people but they again refused.

The supervising-cum-presiding committee then decided to brief public about project and the Environmental Consultant engaged by XEN, Mining was requested to elaborate the main features of the project and the draft EIA study report.

She explained that Executive Engineer Rupnagar, Drainage cum Mines & Geology, WRD Punjab has proposed to setup mining project for mining of minor minerals @ 240809 TPA in an area of 27.08 hectare in the revenue estate of village Dayapur, Tehsil Nangal District: Rupnagar. The Environmental Consultant gave details of project, which are as under.

Name of the Project	Sand Mining Project
Location	Village- Dayapur, Tehsil & District Rupnagar, State Punjab
Project proponent	Harshant Kumar, Executive Engineer, Rupnagar Contact no.8872240486 Address- Office of Executive Engineer/Rupnagar, Drainage-Cum-Mining and Geology Division, WRD, Punjab, Rupnagar, Room No. 145, District Administrative Complex, Rupnagar Email- XenMiningRopar@gmail.com
TOR Letter	Standard ToR-SE/IAA/PB/MIN/2023/TOR/21 dated 11.09.2023 Additional ToR- SE/IAA/MS/2023/1481 dated 18.09.2023

Features within 10km Radius	i.	Archaeological important places	Nil		
	ii.	Wild life sanctuaries	Nil		
	iii.	Reserved/Protected forest	Nil		
	iv.	Historical Places	Nil		
	v.	River/Canal	Swan River		
	vi.	Industries	Nil		
	vii.	Biodiversity Heritage Site	Nil		
Total Land	27.08 Ha				
Quarry area	24.44 Ha				
Production Table	Year	Site No.	Mineable area (Total area - Safety area = Mineable area in M ²)	Depth (3m Slice Depth)	Production (Saleable Quantity Sand) of tonnes/year

	First	1st	09	52332	1.52	51544	
			10	192156	1.52	189265	
	Second	2nd	09	52332	1.52	51544	
			10	192156	1.52	189265	
	Third	3rd	09	52332	1.52	51544	
			10	192156	1.52	189265	
	Total						722427
Product:	Sand						
No. of Workers	67						
Cost of the Project (Rs.)	Rs. 10.11 Crores (Approximate)						
Cost on EMP	Sr No.	Description			Capital cost (lakhs)	Recurring cost (lakhs per annum)	
	1	Provision of Septic Tank			10,000	3,000	
	2	Handling of Solid waste			10,000	5,000	
	3	Greenbelt Development (with tree guards) (Plantation cost 27.08 Ha x 50 saplings/Ha = 1354 saplings @ Rs.1000 per sapling)			13,55,000	0	
	4	Dust Suppression Activities			2,50,000	2,00,000	

		miscellaneous		
6		Environmental Monitoring (Air, Water Soil etc.).	50,000	50,000
7		Rain Water Harvesting & recharging	---	---
8		Regular health check-up camps for the workers engaged in mines shall be organized.	15,000	7,000
TOTAL			17,00,000/-	2,72,000/-

Additional Environmental Responsibilities
 Rs. 3,61,214 (Rs. 0.5 per MT of Total quantity= 72242*0.5)

Power Requirement	The material will be excavated by open cast semi mechanized method and loaded directly into tractors by the workers themselves. The operation will
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be done only from sun rise to sun set. So there is no power requirement for the mining activity.

Water Consumption (KLD)	Total water requirement is estimated to be 2.10 KLD.	
	Purpose	Total water demand (KLD)
	Drinking	3.4
	Dust Suppression	2.75
	TOTAL	6.15

Sewage Treatment Technology Not proposed as there will be no significant sewage generation

Ambient Air Quality Baseline monitoring for the period of April- June 2023 has been considered. Average values of ambient air result at project location are found to be: PM10 = 62 µg/m³, PM2.5 = 34 µg/m³, SO₂ = 7 µg/m³ and NO₂ = 22 µg/m³. The baseline air quality levels as per the National Ambient Air Quality Standards prescribed for residential and industrial area (Standards are 100, 60, 80 and 80 µg/m³ for PM10, PM2.5, SO₂ and NO₂ respectively). The levels of particulate dust (PM10 & PM2.5), SO₂ and NO₂ are within the prescribed limits.

Water quality Total 8 groundwater samples (7 within the study area and 1 at project location) were collected in the 10 km of study area for chemical and biological analysis. The groundwater qualities of the study area is satisfactory. No metallic or bacterial contamination was found in the water quality.

Noise environment Ambient noise levels were also monitored at 8 locations within the 10km radius of the project site. Noise levels recorded within project premises during day time are 52.1 dB(A) and during night time 40.8 dB(A). The obtained noise level is well within prescribed limits for industrial area.

Soil environment	Total 8 soil samples (7 within 10 km study area and 1 at project location) were collected and analyzed. The texture of soil is sandy clay. The organic matter, nitrogen, potassium and phosphorus content of the soil are moderate. pH of all the soil samples is within the acceptable range. No impact on soil will be there due to expansion of the project.
Air Pollution Control	<ul style="list-style-type: none"> • Loaded vehicles will be covered with tarpaulin. • PUC certified vehicles will be used. • Overloading will be avoided.
	<ul style="list-style-type: none"> • Plantation will be carried out along the approach road and vicinity area. • Periodic air quality monitoring will be done and adequate measures will be done.
Noise Control	<ul style="list-style-type: none"> • Proper maintenance of vehicles will be done on regular basis. • Necessary Personnel protective equipment will be provided to the workers. • Adequate silencers will be provided in all the diesel engines of vehicles. • Minimum use of horns and speed limit of 10km/hr in the village area. • Plantation will be carried out along the approach road and vicinity area
Health & Safety	<ul style="list-style-type: none"> • Labours will be made aware of the ways of working and safety measures. • Medical facilities & first aid boxes along with anti-venom will be provided in the mine premises. • Health Awareness Programmes and camps shall be arranged for local villagers
Monitoring Cell	Monitoring to be done by the Cell consisting of: <ol style="list-style-type: none"> 1. Owner 2. Project In-charge 3. Environment Consultants
CER/Additional Environmental Activities	Additional Environmental Responsibilities (Rs. 0.5 per MT of Total quantity = 722427×0.5) = For the proposed semi-mechanized mining project at Village Dayapur, an additional amount of Rs. 3,61,214/- will also be earmarked for development of greenbelt in and around the project area.

Thereafter, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar brought into notice of public present at the venue of hearing that as per the provision of EIA notification, 2006 as amended from time to time, the persons present at the venue may seek any information or clarification on the proposed project from the project promoter and may also raise objections, if any. It was also brought into the notice of the persons present there that the information or clarification or objections raised by them and reply given by the project proponent will be recorded in the proceedings of the hearing, which will be sent to SEIAA, Punjab for further consideration. But, nobody asked specific questions about the mining site and showed their resistance regarding any mining activity. They reported that they all are against mining at this site.

Thereafter, the Environmental Engineer, Punjab Pollution Control Board, Regional Office,

Rupnagar requested the public to raise their hands who are in the favor of this project. no one raised their hands in favor of mining project. She then asked the people to raise their hands who are not in the favor of this project and almost 100% of the people raised hands in opposition of mining. The public hearing was attended by 120-150 people, but only 4 people signed on attendance register.

The public hearing ended with vote of thanks to the chair and public present in the public hearing.



Ms. Ananjyot Kaur,
SDM Nangal,
Rupnagar



Er. Anuradha Sharma,
Environmental Engineer,
Punjab Pollution Control Board,
Rupnagar.

Proceedings of the Public hearing conducted on 08.01.2024 at 11:00 AM in connection with the application filed by the Executive Engineer Rupnagar, Drainage cum Mines & Geology, WRD Punjab for obtaining Environmental Clearance under EIA notification dated 14.09.2006 for mining of minor minerals in the revenue estate of village Chandpur, Tehsil Anandpur Sahib, District Rupnagar.

The following were present to supervise the proceedings.

1. Ms. Pooja Sayal,
Additional Deputy Commissioner (G),
Rupnagar
2. Er. Anuradha Sharma,
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Rupnagar.

Apart from the above officers, Er. Harshant Kumar, XEN Mining, Rupnagar and Er. Nishant Katnoria, SDO, Mining were also present.

At the outset of the public hearing, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar welcome the supervising-cum-presiding officer and people from adjoining towns/villages who came to attend the public hearing of this proposed project.

She explained that Executive Engineer Rupnagar, Drainage cum Mines & Geology, WRD Punjab has proposed to setup mining project for mining of minor minerals @ 70307 TPA in an area of 8.20 hectare in the revenue estate of village Chandpur, Tehsil Anandpur Sahib, District Rupnagar. After considering the application of the company, the State environment impact assessment authority (SEIAA), Punjab had issued Terms of Reference to the company for preparation of draft EIA study report. Now, the company has submitted draft EIA report to the Punjab Pollution Control Board for conducting public hearing of the project as per the procedure prescribed in the EIA notification dated 14.09.2006. She also apprised the public present there about the requirement of conducting of public hearing before deciding the application filed by the company for getting the sand clearance for mining of minor minerals for the above mentioned site. She also brought to the notice of public that a copy of the draft EIA report along with the executive summary of the same was submitted by the XEN Mining, Rupnagar to the office of Deputy Commissioner, Rupnagar, GM, DIC, Zila Parishad and Environmental Engineer, PPCB, Regional Office, Rupnagar for access to the public and other stake holders.

Thereafter, the Environmental consultant engaged by XEN, Mining was requested to elaborate the main features of the project and the draft EIA study report. The Environmental consultant gave details of project which are as under:

Name of the Project	Sand Mining Project		
Location	Village- Chandpur, Tehsil Anandpur Sahib, District Rupnagar, Punjab		
Features within 10km Radius	i.	Archaeological important places	Nil
	ii.	Wild life sanctuaries	Nil
	iii.	Reserved/ Protected Forest	Nil
	iv.	Historical Places	Nil

	v.	River/Canal	Nil	
	vi.	Industries	Nil	
	vii.	Biodiversity Heritage Site	Nil	
Total Land	8.20 Hactare (Query area: 15.5 acres)			
Product:	Sand			
No. of Workers	22			
Cost of the Project (Rs.)	Rs. 2.95 Corers (Approximate)			
Cost on EMP	Sr. No.	Environment mitigation measure	Capital Cost (In Lacs)	Recurring Cost (Lacs/annum)
	1	Water Sprinkling Measures to be done on haul road to suppress dust & Haul Road and other Roads Repair and maintenance	1,00,000	50,000
	2	Plantation and maintenance of 410 saplings through State Forest Department under Green Punjab Mission: Plantation cost 8.20 Ha x 50 saplings/Ha = saplings @ Rs.1000 per sapling.	4,10,000	0
	3	Drinking water facility, Septic Tank & Mobile toilets and solid waste management	65,000	10,000
	4	Safety equipments such as gloves, mask, helmet, First aid kit etc.	20,000	10,000
	5	Additional Environmental activities (Rs. 1.5 per MT of Total quantity 2,10,921*1.5) (The amount may be deposited to Forest Department for utilization of the same for development of Green area(s)/belt(s))	3,16,381	
	6	Regular health check-up camps for the workers engaged in mines shall be organized.	10,000	10,000
	7	Environmental Monitoring (Air, Water Soil etc.).	50,000	20,000
	Total		9,71,381	1,00,000
Power Requirement	The operation will be done only from sun rise to sunset. So there is no power requirement for the mining activity			
Water Consumption (KLD Water Consumption)(KLD	Sr. No.	Purpose	Water Requirement (KLD)	
	1.	Drinking	1.10	
	2.	Dust Suppression	5.00	
			6.00	
Sewage Treatment Technology	Not proposed as there will be no significant sewage generation			
Ambient AirQuality	PM2.5, PM10, SO2, NO2 and CO levels monitored for the period April to June 2023 Average value of ambient air result at project location are found to be: PM10 = 62 µg/m ³ , PM2.5 = 34 µg/m ³ , SO2 = 7 µg/m ³ and NO2 = 22			

	<p>$\mu\text{g}/\text{m}^3$. The baseline air quality levels as per the National Ambient Air Quality Standards prescribed for residential and industrial area (Standards are 100, 60, 80 and 80 $\mu\text{g}/\text{m}^3$ for PM₁₀, PM_{2.5}, SO₂ and NO₂ respectively). The results when compared with National Ambient Air Quality Standards (NAAQS) of Central Pollution Control Board (CPCB) for "Industrial, Residential, Rural and Other Areas" show that the average values of ambient air quality parameters are well within the stipulated limit.</p>
Water quality	<p>Total 8 groundwater samples (7 within the study area and 1 at project location) were collected in the 10 km of study area for chemical and biological analysis. The groundwater qualities of the study area is satisfactory. No metallic or bacterial contamination was found in the water quality.</p>
Noise environment	<p>Ambient noise levels were measured at 8 locations - core as well as buffer zone. Noise levels varied from 47.6 to 52.6 Leq dB (A) during day time and during night time noise levels ranged from 37.3 to 42.2 Leq dB (A). There are several other sources in the 10 km radius of study area, which contributes to the local noise level of the area</p>
Soil environment	<p>Total 8 soil samples (7 within the study area and 1 at project location) were collected and analyzed. The texture of soil is sandy clay. The organic matter, nitrogen, potassium and phosphorus content of the soil are moderate. pH of all the soil samples is within the acceptable range. No impact on soil will be there due to expansion of the project</p>
Air Pollution Control	<ul style="list-style-type: none"> • Loaded vehicles will be covered with tarpaulin. • PUC certified vehicles will be used. • Overloading will be avoided. • Plantation will be carried out along the approach road and vicinity area. <p>Periodic air quality monitoring will be done and adequate measures will be done.</p>
Noise Control	<ul style="list-style-type: none"> • Proper maintenance of vehicles will be done on regular basis. • Necessary Personnel protective equipment will be provided to the workers. Adequate silencers will be provided in all the diesel engines of vehicles. • Minimum use of horns and speed limit of 10km/hr in the village area. • Plantation will be carried out along the approach road and vicinity area
Health & Safety	<ul style="list-style-type: none"> • Labours will be made aware of the ways of working and safety measures. • Medical facilities & first aid boxes along with anti-venom will be provided in the mine premises. • Health Awareness Programmes and camps shall be arranged for local villagers
Monitoring Cell	<p>Monitoring to be done by the Cell consisting of:</p> <ol style="list-style-type: none"> 1. Owner 2. Project In-charge Environment Consultants
CER/Additional Environmental Activities	<p>Additional Environmental Responsibilities (Rs. 1.5 per MT of Total quantity = $2,10,921 \times 1.5$) = For the proposed semi-mechanized mining project at Village Saidpur, an additional amount of Rs. 3,16,381 will also be earmarked for development of greenbelt in and around the project area.</p>

	<p>$\mu\text{g}/\text{m}^3$. The baseline air quality levels as per the National Ambient Air Quality Standards prescribed for residential and industrial area (Standards are 100, 60, 80 and 80 $\mu\text{g}/\text{m}^3$ for PM10, PM2.5, SO2 and NO2 respectively). The results when compared with National Ambient Air Quality Standards (NAAQS) of Central Pollution Control Board (CPCB) for "Industrial, Residential, Rural and Other Areas" show that the average values of ambient air quality parameters are well within the stipulated limit.</p>
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Monitoring Cell	<p>Monitoring to be done by the Cell consisting of:</p> <ol style="list-style-type: none"> 1. Owner 2. Project In-charge Environment Consultants
CER/Additional Environmental Activities	<p>Additional Environmental Responsibilities (Rs. 1.5 per MT of Total quantity = $2,10,921 \times 1.5$) = For the proposed semi-mechanized mining project at Village Saidpur, an additional amount of Rs. 3,16,381 will also be earmarked for development of greenbelt in and around the project area.</p>

Thereafter, Environmental Engineer, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar brought into notice of public present at the venue of hearing that as per the provision of EIA notification, 2006 as amended from time to time. The persons present at the venue may seek any information or clarification on the proposed project from the project promoter and may also raise objections, if any. It was also brought into the notice of the persons present there that the information or clarification or objections raised by them and reply given by the project proponent will be recorded in the proceedings of the hearing, which will be sent to SEIAA, Punjab for further consideration. Accordingly, she requested the persons presents in the hearing to seek information or clarifications or raise objections, if any on the project one by one.

Sr. No	Name of Person	Question/ suggestion/ information/ clarification that has been asked by the person	The answer given to the question/ suggestion/ information/ clarification that has been asked by the person
1	Nirmal Singh Harial, village Mehndi Kalan	At the outset, he praised Govt. for conducting public hearing and hearing public opinion. He raised observations regarding flooding of the land of village Rajpura, Chandpur Bela due to mining and asked about when the slabs (which were to be built around the mining site) mentioned by the Mining Authority would be built and also questioned the method of mining and non-compensation for the damage caused due to mining.	No answer was given
2	Lambardar Harjit Singh, village Chandpur Bela	There is fall in the ground water level due to mining, the depth of the borewells has increased.	No answer was given
3	Joga Singh, (former Sarpanch), Panchayat Member, Chandpur Bela	He raised issue regarding ground water that depth of bore is increasing day by day from 25ft to 100ft and asked Deptt. of Mining about the action taken by them for selling soil illegally lifted from the de-silting/ mining site to other territories.	No answer was given
4	Amarjit Singh, a Village Chandpur Bela	He was strongly against mining and was in favour of not having mining.	Noted
5	Bishan Singh, Gajpur	He raised his concern about the danger to the villages due to mining and falling of ground water table. He suggested to improve the system of mining.	Suggestions were noted by XEN, Mining.
6	Sarabjit Singh, village Chandpur Bela	He talked about the damage is being caused to the village roads due to the weakening of the soil due to mining, he asked about the action taken and was drawn to reduce this damage in the future	The consultant informed that proper way will be provided for transportation of tippers/ vehicles. She told that road maintenance is not a responsibility of project proponent.

7	Harminder Singh, Village Chandpur Bela	They objected to the non-payment of compensation for the 21 killas of their cultivable land, which have been flooded due to the soil weakened due to mining and protested against the sarpanch of the village giving consent to the land without asking and demanded action.	XEN mining replied that regular work of damaged roads is being done by NREGA. He informed that desilting process is being done to regulate the flow of river. Further, 19 lakh quintals of minor minerals have been withdrawn from this mining site and out of its due amount. Rs 39 lakh is still lying in the bank account of the Mining Department, which will be disbursed after the quantification of minor minerals and it has also been proposed to give the minor minerals to the nearby villagers lower rates.
8	Harjinder Singh, Village Chandpur Bela	They suggested to stop mining due to damage being caused to their villages due to mining	Noted.
9	Surjit Singh, Village Chandpur Bela	He was in favour of mining.	Noted.
10	Unkown person	He told that mining can't be done in the Sutlej river. It is river/Darya not a khad and mining shall not be allowed in nearby villages of Sutlej.	No answer was given.

Thereafter, the Environmental Engineer, Punjab Pollution Control Board. Regional Office, Rupnagar requested the public that if anyone else wants to ask any more questions or objections about the proposed project, he may come forward but no one came forward. After that people were asked to raise their hands who are in the favor of this project. about 40% of people present there raised their hands in favor of mining project. She then asked the people to raise their hands who are not in the favor of this project and about 60% of the people raised hands in opposition of mining. The public hearing was attended by 70 persons.

The public hearing ended with vote of thanks to the chair and public present in the public hearing.

Ms. Pooja 
Additional Deputy Commissioner(G),
Rupnagar


Er. Anuradha Sharma,
Environmental Engineer,
PPCB, Rupnagar.

2775
Annexure - 10

File No.: 2024/EC/F/61

Government of India

Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), PUNJAB)



Dated 31/07/2024

Executive Engineer-cum-District Mining Officer, Rupnagar
Department of Water Resource
Room No. 145, D.C. Complex, Mini Secretariat, Rupnagar-PUNJAB- 140001
Xenminingropar@gmail.com

Subject:

Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SLA.PB/MIN 464100/2024 dated 26/02/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0108PB5697808N
(ii) File No.	2024/EC/F/61
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Sand Mining Project- Nangran Kalmot-1
(ix) Location of Project (District, State)	Village, Nangran Kalmot, Tehsil- Nangal, District- Rupnagar, Punjab
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

The State Environment Impact Assessment Authority, Punjab has examined the proposal for undertaking mining of minor minerals in the revenue estate of Village Nangran Kalmot-1, Distt. Rupnagar, Punjab from barren land in an area of 29.77 Ha (mineable area 20.76 Ha) for quantity @5,24,758 MT (including 62,429 MT already extracted) by Executive Engineer cum District Mining Officer, Drainage-cum-Mining & Geology Division, Water Resource Department, Rupnagar. The project is covered under category 'B1' of activity 1(a); 'Mining of Minor Minerals' projects as per the schedule appended to the EIA Notification 14.09.2006 and its subsequent amendments and requires appraisal at the State

2776 - 17 (10)

File No.: 2024/EC/F/188

Government of India

Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), PUNJAB)



Dated 31/07/2024

Executive Engineer-cum-District Mining Officer, Rupnagar
Department of Water Resource
Room No. 145, D.C. Complex, Mini Secretariat, Rupnagar, PUNJAB-140001
xenminingropar@gmail.com

Subject:

Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Madam,

This is in reference to your application submitted to SEIAA vide proposal number SLA/PB/MIN/464487/2024 dated 19/07/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0108PB5531936N
(ii) File No.	2024/EC/F/188
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Sand Mining Project-Nangra Kalmot-3
(ix) Location of Project (District, State)	Village: Nangra Kalmot, Tehsil- Nangal, District- Rupnagar, Punjab
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3) The State Environment Impact Assessment Authority, Punjab has examined the proposal for grant of Environmental Clearance for mining project namely "Nangra Kalmot-3" located at Village Nangra Kalmot, Tehsil Nangal, District Rupnagar for undertaking mining of minor minerals (sand) @ 1,03,506.34 MT in an area of 4.0935 Ha on barren land. The project is covered under category 'B1' of activity 1(a); 'Mining of Minor Minerals' projects as per the schedule appended to the EIA Notification 14.09.2006 and its subsequent amendments and requires appraisal at the State level.

4) The proposal has been appraised as per the procedure prescribed under the provisions of EIA Notification 14.09.2006 based on mandatory documents enclosed with the online application viz Online Form, Pre-feasibility report, Approval

2777

(11)



Annexure-12

File No.: 2024/EC/F/48
Government of India

Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), PUNJAB)



Dated 15/04/2024

The Executive Engineer
Department of Irrigation
Room No. 145, D.C. Complex, Mini Secretariat, Rupnagar-140001
xenminingropar@gmail.com

Subject:

Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/PB/MIN/464908/2024 dated 06/03/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0107PB5274327N
(ii) File No.	2024/EC/F/48
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Palsari, Brahampur Sand Mining (boulder, gravel, sand)
(ix) Location of Project (District, State)	Village Palsari, Brahampur, District RUPNAGAR, PUNJAB
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. The State Environment Impact Assessment Authority, Punjab has examined the proposal for sand mining project (sand) with production capacity of 1,05,456 MT @35,152 TPA in an area of 5.21 Ha in the river bed of River Sutlej, located at Village Palsari, Brahampur Tehsil- Nangal, District- Rupnagar, Punjab. The project is covered under category 'B1' of activity 1(a); 'Mining of Minor Minerals' projects as per the schedule appended to the EIA Notification 14.09.2006 and its subsequent amendments and requires appraisal at the State level.

2778

Annexure-13

File No.: 2024/EC/F/28

Government of India

Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), PUNJAB)



Dated 15/03/2024

Rupinder Singh Pabla
Department of Water Resources
XEN/DMO, Drainage-cum-mining and Geology Division, D.C. Complex, Mini Secretariat, Rupnagar,
PUNJAB, 140001
rupinder.p@punjab.gov.in

Subject:

Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/PB/MIN/463811/2024 dated 28/02/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0107PB5277814N
(ii) File No.	2024/EC/F/28
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals Proposed sand mining project (Boulder, gravel sand) with production capacity of 70307 TPA over an area of 8.20 Ha on the Sutlej Riverbed located at village- Chandpur, Tehsil & District-Rupnagar Punjab
(vii) Name of Project	RUPNAGAR, PUNJAB
(ix) Location of Project (District, State)	SEIAA
(x) Issuing Authority	Yes
(xii) Applicability of General Conditions	

The State Environment Impact Assessment Authority, Punjab has examined the proposal for sand mining project with production capacity of 70307 TPA over an area of 8.20 Ha on the Sutlej Riverbed located at village- Chandpur, Tehsil & District-Rupnagar Punjab. The project is covered under category 'B1' of activity 1(a); 'Mining of Minerals' projects as per the schedule appended to the EIA Notification 14.09.2006 and its subsequent amendments.

2779

13

Annexure - 11

11



ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ - ਕਮ - ਜ਼ਿਲ੍ਹਾ ਮੇਜਿਸਟਰੇਟ, ਹੁਸ਼ਿਆਰਪੁਰ
OFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, HOSHIARPUR

DRA (M) Branch

To,

Hon'ble National Green Tribunal,
Principal Bench,
New Delhi

No. 768 /DRA (M & T), Dated: 26/12/23

SUBJECT: Regarding OA no. 624/2023 Titled as "Hills 'vanish' as illegal mining rampant in beet area."

Reference: Notice of Hon'ble NGT Principal Bench, New Delhi (Faridkot House) dated 22.11.2023 in the above matter.

With reference to the above matter, it is submitted that vide this office letter no. 5934/DRA (M & T), Dated:- 13.10.2023 it was reported that the Joint Inspection by the officers of both the Districts (Hoshiarpur and Roopnagar) was conducted on 04.10.2023 at 10.00 AM and in pursuance to this joint inspection, SDM, Garhshankar had submitted the report of the committee (comprising of Tehsildar Garhshankar, SDO, Mining, Garhshankar, DSP (Mining), Hoshiarpur, Forest Range officer, Garhshankar) vide his letter no. 1491 dated 05.10.2023 to this office, which was as under (copy enclosed):-

"The committee members along with the officers from the District Roopnagar i.e. SDM, Sri Anandpur Sahib, SDO, Mining, Nangal, Naib Tehsildar, Noorpur Bedi, Range officer, Noorpur Bedi conducted the joint inspection at village Kalewa Beet along the boundary of the District Hoshiarpur and District Roopnagar. And the spot visit concluded that the place of illegal mining falls in village Kheda Kalmot, Tehsil Anandpur Sahib, District Roopnagar."

The above report, along with requisite enclosures, is again submitted for your kind consideration and perusal, please.

Enclosure: As above.

[Signature]
26/12
Deputy Commissioner,
Hoshiarpur.

Endst. No. DRA (M & T) Dated:-

A copy of this letter is forwarded to The Deputy Commissioner, Roopnagar, for information and necessary action please.

[Signature]
Deputy Commissioner,
Hoshiarpur.

Office of Sub-Divisional Magistrate, Garhshankar, Distt. Hoshiarpur, Punjab
 Tel: 01884-282022, Email: admgarhshankar1@gmail.com

ਸੇਵਾ ਵਿਖੇ,

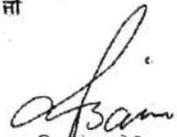
ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
 ਹੁਸ਼ਿਆਰਪੁਰ।

ਪੱਤਰ ਨੰਬਰ... 149 / ਐਮ.ਸੀ., ਮਿਤੀ 05/10/2023.

ਵਿਸ਼ਾ:- Joint Inspection of Illegal Mining in Beet Area.

ਹਵਾਲਾ : ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ. 5783-86/ਡੀ.ਆਰ.ਏ.(ਐਮ ਐਡ ਟੀ) ਮਿਤੀ 03.10.2023
 ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਹੋਏ ਹੁਕਮਾਂ ਅਨੁਸਾਰ, ਪਿੰਡ ਕਾਲੇਵਾਲ
 ਬੀਤ ਵਿਖੇ ਜ਼ੋਨਾਇਟ ਇੰਸਪੈਕਸ਼ਨ ਸਬੰਧੀ ਗਠਿਤ ਕੀਤੀ ਗਈ ਟੀਮ ਵਲੋਂ ਅੱਜ ਮਿਤੀ 04.10.2023 ਨੂੰ ਸਵੇਰੇ
 10.00 ਵਜੇ ਸਾਥੇ ਤੋਰ ਤੇ ਮੌਕਾ ਦੇਖਿਆ ਗਿਆ। ਮੌਕੇ ਤੇ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ(ਸੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ), ਉਪ
 ਮੰਡਲ ਅਫਸਰ, ਮਾਈਨਿੰਗ (ਨੰਗਲ), ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ, ਨੂਰਪੁਰ ਬੇਦੀ, ਰੋਜ ਅਫਸਰ, ਨੂਰਪੁਰ ਬੇਦੀ, ਰੋਜ
 ਅਫਸਰ, ਗੜ੍ਹਸੁੰਕਰ, ਉਪ ਮੰਡਲ ਅਫਸਰ, ਮਾਈਨਿੰਗ ਗੜ੍ਹਸੁੰਕਰ, ਉਪ ਪੁਲਿਸ ਕਪਤਾਨ, ਮਾਈਨਿੰਗ, ਹੁਸ਼ਿਆਰਪੁਰ
 ਅਤੇ ਫੀਲਡ ਸਟਾਫ ਮਏ ਰਿਕਾਰਡ ਹਾਜਰ ਆਏ। ਸਾਰਿਆਂ ਦੀ ਹਾਜ਼ਰੀ ਵਿੱਚ ਅਣ-ਅਧਿਕਾਰਤ ਮਾਈਨਿੰਗ ਵਾਲੀ
 ਜਗ੍ਹਾ ਦਾ ਮੌਕਾ ਵੇਖਿਆ ਗਿਆ। ਜਿਸ ਤੋਂ ਤਸਦੀਕ ਹੋਇਆ ਹੈ ਕਿ ਮਾਈਨਿੰਗ ਵਾਲੀ ਜਗ੍ਹਾ ਪਿੰਡ ਖੇਤਾ ਕਲਮੇਟ,
 ਤਹਿਸੀਲ ਅਨੰਦਪੁਰ ਸਾਹਿਬ, ਜਿਲ੍ਹਾ ਰੂਪ ਨਗਰ ਵਿੱਚ ਪੈਂਦੀ ਹੈ। ਮੌਕੇ ਤੇ ਬਣਾਈ ਗਈ ਸਾਬੀ ਰਿਪੋਰਟ ਦੀ ਕਾਪੀ
 ਨਾਲ ਸ਼ਾਮਿਲ ਹੈ। ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਵੇਗੀ ਹੈ ਜੀ
 ਨੱਥੀ ਉਕਤ ਅਨੁਸਾਰ


 ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ,
 ਗੜ੍ਹਸੁੰਕਰ।

ਮੇਰਾ ਵਿਖੇ

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ,
ਗੜ੍ਹਸ਼ੰਕਰ।

ਪੱਤਰ ਨੰਬਰ...1592...../ਬੀਡਬ, ਮਿਤੀ 03 ਅਕਤੂਬਰ, 2023.

ਵਿਸ਼ਾ:- Inspection of Illegal Mining in Beet Area.

ਹਵਾਲਾ:- ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪਿੱਠ ਅੰਕਣ ਨੰ: 1471/ਅਮ.ਸੀ., ਮਿਤੀ 03.10.2023 ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਹੈ ਕਿ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਆਪ ਵੱਲੋਂ ਜਾਰੀ ਕੁਕਮਾਂ ਅਨੁਸਾਰ ਪਿੰਡ ਕਾਲੇਵਾਲ ਬੀਤ, ਤਹਿਸੀਲ ਗੜ੍ਹਸ਼ੰਕਰ ਵਿਖੇ ਦੋ ਰਹੀਂ ਅਣ-ਅਧਿਕਾਰਤ ਮਾਈਨਿੰਗ ਸਬੰਧੀ ਸਾਂਝੇ ਤੌਰ ਤੇ ਮੌਕਾ ਵੇਖਿਆ ਗਿਆ। ਮੌਕੇ ਤੇ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਸ੍ਰੀ ਆਨੰਦਪੁਰ ਸਾਹਿਬ, ਉਪ ਮੰਡਲ ਅਫਸਰ, ਮਾਈਨਿੰਗ, ਨੰਗਲ, ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ, ਨੂਰਪੁਰ ਬੇਦੀ, ਰੋਜ ਅਫਸਰ, ਸੂਰਪੁਰ ਬੇਦੀ, ਰੋਜ ਅਫਸਰ, ਗੜ੍ਹਸ਼ੰਕਰ, ਉਪ ਮੰਡਲ ਅਫਸਰ, ਮਾਈਨਿੰਗ, ਗੜ੍ਹਸ਼ੰਕਰ, ਉਪ ਕਪਤਾਨ ਪੁਲਿਸ, ਮਾਈਨਿੰਗ, ਹੁਸ਼ਿਆਰਪੁਰ ਅਤੇ ਫੀਲਡ ਸਟਾਫ (ਕਾਨੂੰਗੋ/ਪਟਵਾਰੀ) ਮਏ ਰਿਕਾਰਡ ਹਾਜਰ ਆਏ। ਸਾਰਿਆਂ ਦੀ ਗੁਜ਼ਰੀ ਵਿੱਚ ਅਣ-ਅਧਿਕਾਰਤ ਮਾਈਨਿੰਗ ਵਾਲੀ ਜਗ੍ਹਾ ਦਾ ਮੌਕਾ ਵੇਖਿਆ ਗਿਆ। ਜਿਸ ਤੋਂ ਭਰਜੀਕ ਹੋਇਆ ਕਿ ਮਾਈਨਿੰਗ ਵਾਲੀ ਜਗ੍ਹਾ ਪਿੰਡ ਖੇੜਾ ਕਮਲੋਟ ਤਹਿਸੀਲ ਆਨੰਦਪੁਰ ਸਾਹਿਬ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ ਵਿੱਚ ਪੈਂਦੀ ਹੈ। ਮੌਕੇ ਤੇ ਬਣਾਈ ਗਈ ਸਾਂਝੀ ਰਿਪੋਰਟ ਦੀ ਕਾਪੀ ਪੱਤਰ ਨਾਲ ਸ਼ਾਮਲ ਹੈ।

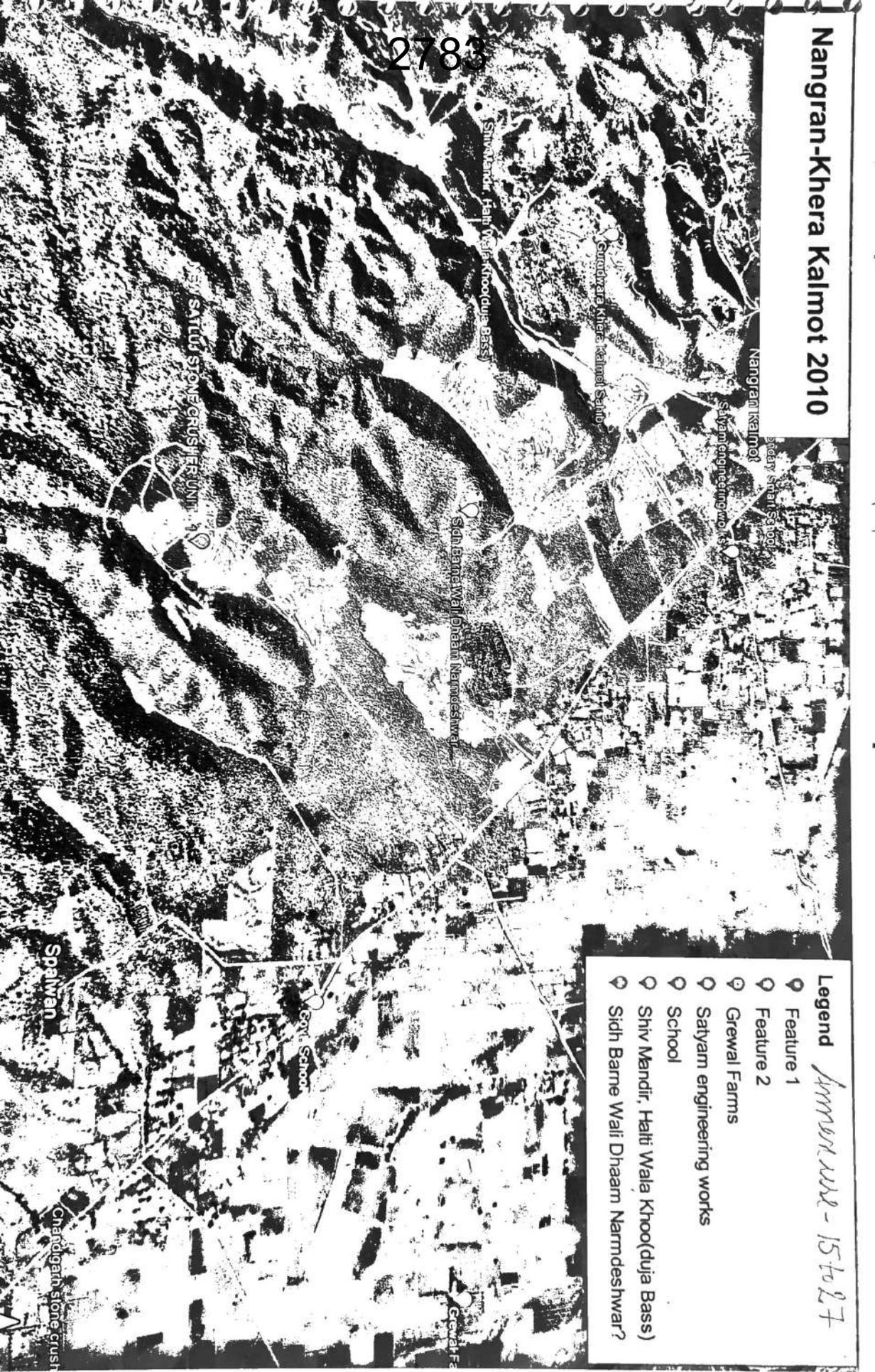
ਰਿਪੋਰਟ ਲੋੜੀਂਦੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਨੱਥੀ: ਉਕਤ ਅਨੁਸਾਰ।

ਤਹਿਸੀਲਦਾਰ,
ਗੜ੍ਹਸ਼ੰਕਰ।

Nangran-Khera Kalmot 2010

2783



Legend

Amber well - 15 to 27

- ☉ Feature 1
- ☉ Feature 2
- ☉ Grewal Farms
- ☉ Satyam engineering works
- ☉ School
- ☉ Shiv Mandir, Hatt Wala Khoo(d)ja Bass)
- ☉ Sidh Barne Wali Dhaam Narmadeshwar?

Nangran Kalmot

Salyam engineering works

Grewal's School

Shiv Mandir, Hatt Wali Khoo(d)ja Bass)

Sanyam Stone Crush

Sidh Barne Wali Dhaam Narmadeshwar

SALYAM STONE CRUSH UNIT

Govt. School

Spawan

Chandigarh Stone crush

Grewal's

Nagran-Khera kalmot 2011

Amey 1100-11

Legend



Google Earth

© 2013 Google

0 500 1000 m

Nagran-Khera kalmot 2013

Amrinder Singh - 12



Legend

Government Senior Secondary School
Nagran Kalmot

Saltan engineering road

Sunowala Khera kalmot Sahib

Siti Manour, Haini Wala (Knoo dula Bass)

Sohn Palno Wali Dheera, Malmode-twar

NEWSAT LUP STONE CRUSHER UNIT - 11A

Google Earth

Imagery © 2024, Map data © 2024, Imagery © 2024, Imagery © 2024



Nagran-Khera kalmot 2014

Area = 10

Legend



2786

Google Earth

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Nangran-Khera Kalmot 2015

Write a description for your map. *Handwritten text*

2787



Legend



Google Earth

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Nangran-Khera Kalmot 2016

Write a description for your map

Page 02/014

Legend

2988

Google Earth



Image © 2017, Map data © 2017, Imagery © 2017

Nangran-Khera Kalmot 2017

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Handwritten notes

Salvage engine (1991)

Gurudwara Khela Kalmot Sahib

NEW SATLUJ STONE CRUSHER UNIT

2789

Google Earth



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700 m



Write a description for your map

Google Earth

Image © 2021 Google Maps
Map data © 2024 Maxar Technologies

Gurubwara Khara Kalnoli Sahib

Salvati engine (1000) work

NEW SATL(U) STONE CRUSHER UNIT 1

700 m



Nangran-Khera Kalmot 2019

Write a description for your map.

Page No. _____

Silvam engineering work

Gundwara Khera Kalmot Sahib

NEW SATLUJ STONE CRUSHER UNIT

2794

Google Earth

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Nangran-Khera Kalmot 2021

Write a description for your map



Google Earth

© 2024 Maxar Technologies



NEW SATLU STONE CRUSHER UNIT

Gurudwara Khera Kalmot Salib

Salib, Punjab, India

500m

Nangran-Khera Kalmot 2022

Write a description for your map. [View on Google Maps](#)

2793

Gurudevvara Khera Kalmot Sahib

Sahyadrangh Singhania, 2002

NEW SAILU STONE CRUSHER UNIT

Google Earth

© 2024 Adobe

Map data © OpenStreetMap contributors



Nangran-Khera Kalmot 2023

Write a description for your map. *11/11/23*

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Nangran-Khera Kalmot 2024

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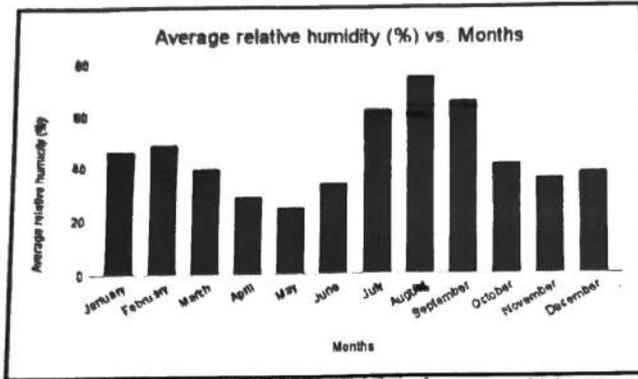
Banjara Singh

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21	Aqueduct	54878	794	150	125	120	108	118	120	140	106	112	90	190
22	Aqueduct	55780	300	188	175	160	144	155	157	152	160	142	140	210
23	Bassowal Aqueduct	57662	2301	408	396	425	390	418	425	440	370	430	390	470
24	Chauganga Syphon R/Side	62168	5662	544	530	610	595	600	640	950	810	790	880	1200

Sub Divisional Officer,
Nangal Dam Sub Division,
Nangal Township.

Amrause-29

DISTRICT SURVEY REPORT OF RUPNAGAR DISTRICT, PUNJAB**Chart 7: Showing average relative humidity (%) vs. months**

Source: Table No. 16

5.4 DRAINAGE SYSTEM WITH A DESCRIPTION OF MAIN RIVERS

Name of the River, Length in Km of drainage system in district Roopnagar have been prescribed in the Table-17 & 18 given below: -

Table No 17: Drainage system with description of main Rivers/Drains

Sl. No.	Name of the River	Discharge (Cusec)
1.	SUTLEJ RIVER	250000
2.	BHATLAUR KHAD	1500
3.	BUDKI NADI	25000
4.	CHARANGANGA DRAIN	23502.96
5.	SWAN NADI	215000
6.	DABATWALI KHAND	12219.93
7.	KOTLA KHAND	4423
8.	SOAH KHAD	8000
9.	MIDWAN KHAD	6764
10.	DASSGRAIN/DONAL KHAD	11400
11.	LOHAND KHAD	31571.31
12.	USMANPUR CHOE	250000